

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA.

Original Application No. 50/2025/EZ

In the matter of:

Asim Kumar Banerjee

...Applicant

Versus

The State of West Bengal & Ors.

...Respondent (s)

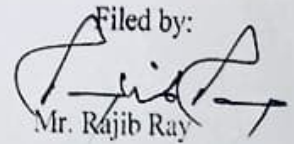


COMMITTEE REPORT ON AFFIDAVIT FILED BY THE
DISTRICT MAGISTRATE, BIRBHUM.

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COMMITTEE REPORT ON AFFIDAVIT FILED BY THE DISTRICT
MAGISTRATE, BIRBHUM.

I, Shri. Bidhan Chandra Ray, Late Srish Chandra Ray, aged about 55 years, by faith Hindu working for gain as the District Magistrate and Collector, District- Birbhum, having my office at P.O. & P.S. Suri, District Birbhum, West Bengal , PIN 731101, do hereby solemnly affirm and say as under :-

1. That I am working as the District Magistrate and Collector, Birbhum District having my office at Suri, Post Office & Police Station- Suri, District- Birbhum, West Bengal. I am the Respondent No.2 and I have made myself acquainted with the facts and circumstances of the case and as such I am competent to swear sign and affirm this affidavit.
2. That, this Hon'ble Tribunal, by solemn order dated 07.04.2025, was pleased to constitute a Committee comprising of (i) Senior

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S. L. ...

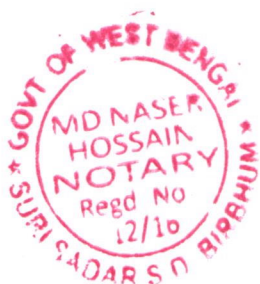


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Scientist, WBPCB and (ii) the District Magistrate, Birbhum or his representative not below the rank of ADM, and directed the said Committee to visit the site in question and to submit a fact finding report with regard to the allegations made in the Original Application. The District Magistrate, Birbhum has been entrusted to be the Nodal Officer for all logistic purposes and for filing the Committee Report on affidavit.

3. It is respectfully submitted that pursuant to the solemn order dated 07.04.2025, the deponent has nominated the Additional District Magistrate, General, Birbhum to be the representative of the deponent in the said Committee constituted by this Hon'ble Tribunal.
4. It is further submitted that the said Committee comprising of (i) the Additional District Magistrate, General, Birbhum being the representative of the District Magistrate, Birbhum and (ii) the Environmental Engineer, WBPCB, Durgapur Regional Office accompanied by (a) the Sub-Divisional Officer, Bolpur Sub-Division, (b) the District Manager, SC/ST/OBC District Finance Corporation, Birbhum, office of the District Magistrate, Birbhum, (c) a Deputy Magistrate & Deputy Collector attached to the Office of the Sub-Divisional Officer, Bolpur Sub-Division, (d) Assistant Environmental Engineer, WBPCB, (e) Junior Engineer-2, Estate, Visva-Bharati University, has visited the site of the core & buffer zones of Santiniketan and submitted their joint report (hereafter called the "Committee Report") categorically dealing with various issues alleged in the Original Application and the fact finding report-cum-observations of the Committee thereof.



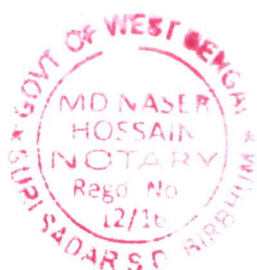
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5. The findings-cum-observations of the said Committee in their Report on the alleged issues appearing in the Original Application, are briefly placed herein below for kind consideration by this Hon'ble Tribunal.

(I) With regard to the alleged Issue No. 1 relating to unregulated parking and landscape damage; the Committee visited two designated parking areas namely Visva-Bharati Parking and Ratanpally Parking in the buffer zone out of the 10 parking lots/areas meant for the visitors and tourists. The Committee found, *inter alia*, that both of these parking areas, which did not have visible sign board except for a few closed shops at one of the entry points of the parking lot, have considerable open space and one side of the parking lot has a discontinuous boundary wall and a thoroughfare running through.

(II) With regard to the alleged Issue No.2 relating escalating pollution; the Committee, during their site visit, did not find any significant air pollution; rather the AQI data reflected in the display board of ambient air quality monitoring station (AAQMS) stationed at Bolpur Municipality office premises, showed the same as 'satisfactory' with a value of 86 for Santiniketan area. The Committee also did not find any significant noise level within the core and buffer zones as no significant traffic movement was visible during their visit. However, the Committee further found, *inter alia*, that water bodies such as ponds, Kopai South Main Canal (irrigation canal), etc.

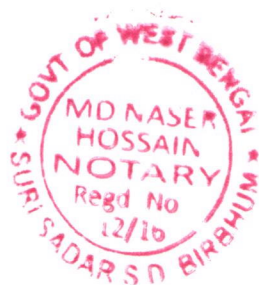


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were seen littered with plastics (PET bottles, packets, etc.) floating on their surfaces, likewise many other urbanized areas.

- (III) With regard to the alleged Issue No.3 relating to poor sanitation and open defecation on the alleged specific area of the orchard grounds near Binay Bhavan and the Centre for Yogic Art and Science; the Committee during their visit, did not see any unauthorized latrines in parking areas and also did not notice any instance of open defecation and foul odour in the areas visited by them within core and buffer zones. As per the Committee Report, the alleged specific sites, situated within the core area, were found to be devoid of any parked vehicle and the Committee did not trace any degradation by way of cutting or felling of trees there.



- (IV) With regard to the alleged Issue No.4 relating to illegal landfill; the Committee observed, *inter alia*, that the twin water bodies near Kalisayer are separated by an earthen *bundh* which is used as a pathway for accessing an eatery namely Panchabati Ranna Ghar and the Committee noticed clean surface of the pond on the western side of the pathway, except for a few floating PET Bottles on the water surface in the northeast corner of the pond. The Committee, however, noticed that the water body on the eastern side of the pathway is filled with aquatic plants/weeds, and on the bank of it, near to the said eatery, wastes including plastics were found littered. As per the

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Committee Report, the said eatery did not obtain Consent to Establish and Consent to Operate.

- (V) With regard to the alleged Issue No. 5 relating to disturbances due to picnics and loudspeakers; the Committee, during their visit, did not find any picnic to be organized and hear no sound of loudspeakers. However, the Committee came to know that picnics are generally held during winter in the buffer zone and uses of loudspeakers are made affecting the tranquillity and serenity of the area.
- (VI) With regard to the alleged Issue No.6 relating to traffic congestion; the Committee, during their visit, did not notice traffic congestion arising out of unregulated traffic within buffer zones; however, the officials of the Visva-Bharati University, during the visit, raised concerns about plying of unregulated e-rickshaw, especially during the festive seasons and winters.
- (VII) With regard to the alleged Issue No.7 relating to allegation of corruption; it appears from the Committee Report that nothing was presented before the Committee by the Visva-Bharati University authorities relating to administrative order or regulation specifying the tender of spaces, rates of parking, management of parking, collection of fees & revenues, auditing and other incidental issues connected thereto.

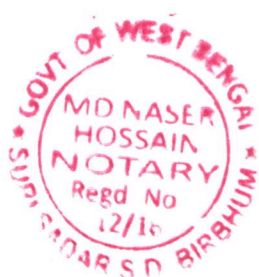


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6. It is respectfully submitted that the Committee, after making the site visit, has made the following recommendations in their Report:

- (i) Formulation of regulation by the Visva-Bharati University authorities in consultation with other stakeholders, with regard to allotment of parking lots and their rate charts including audit of the revenue generated there-from, to ensure protection of environment of the area and better transparency of the process to dispel any question of corruption, as alleged;
- (ii) Allowing regulated parking at the designated places only within the buffer zone;
- (iii) Imposing heavy fines for unnecessary honking by the vehicles within the 100 meters peripheral area from the Visva-Bharati being categorized as 'silence zone';
- (iv) Allowing movement of only battery operated or gas fuelled tourist vehicles within the buffer zone during seasons of high tourist influx and restriction of tourist vehicles within the core zone during such season;
- (v) Banning of use of plastics within core and buffer zones in the light of the fact that the areas under Sriniketan Santiniketan Development Authority and Bolpur Municipality have been declared plastic free zones; and imposition of heavy fines for violations thereof;



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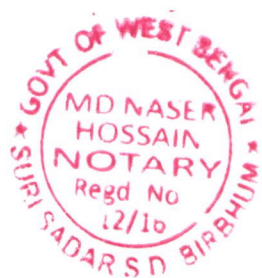


(vi) Set-up of scientific temporary latrines at designated places during tourist rush period, and vigilance to ensure zero open defecation along-with imposition of fine for violations thereof;

(vii) Keeping vigil upon the eatery named Panchabati Ranna Ghar by the Bolpur Municipality to ensure non-disposal of its wastes into the water bodies near it and if violated, taking steps for cancellation of its Trade Licence;

(viii) Passing direction upon the Visva-Bharati University authorities for restoration of the water body on its eastern side of the pathway leading to said eatery, if the water body in issue belongs to the Visva Bharati University and in case, it is not so, upon the Sub-Divisional Officer, Bolpur to issue necessary direction forthwith upon the owner(s), after causing an inspection with the Gram Panchayat or the Municipal Authorities, having jurisdiction;

(ix) Not allowing any picnic to take place within the buffer and core zones as the site has been designated as World Heritage Site;



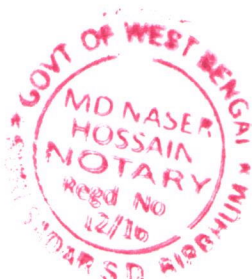
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(x) Causing audit through appropriate authority, if so necessary insofar as the allegation of corruption is concerned, in relation to the tender process regarding parking space and revenue collected thereto.

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Photostat copies of the said Committee Report together with annexure, are collectively annexed hereto and marked as Annexure-A.

7. The answering respondent/District Magistrate, Birbhum craves kind leave of this Hon'ble Tribunal to file affidavit-in-opposition and/or supplementary affidavit in future, if so necessary.
8. The statements made in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge, those made in paragraphs 3 to 7 are information derived from the available records, which are maintained during ordinary course of business of the office of the deponent and the rest are my humble submission before this Hon'ble Tribunal.



Bidhan Chandra Ray.

Deponent.
District Magistrate
Birbhum

Identified by me.

SK. Alauddin

Advocate

08.07.2025

SK. ALAUDDIN

Advocate

SURI JUDGE'S COURT
Enrollment No.-WB-1528/1983

Solemnly affirmed on

day of *08th July* 2025

by deponent *Bidhan Chandra*

Ray Identified by

SK. Alauddin Advocate

MH
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SURI SADAR COURT, BIRBHUM
REGD-12/16
08/07/25

Fact Finding report of the committee comprising of : a) the Addl. District Magistrate (General Administration), Birbhum, being the representative of the District Magistrate, Birbhum and b) Environmental Engineer in the rank of the Senior Scientist, West Bengal Pollution Control Board (WBPCB) in connection with the O.A. No. 50/2025/EZ involving *Asim Kumar Banerjee vs State of West Bengal & Ors.*

Background:-

"In response to the solemn order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed on 07.04.2025 in connection with following alleged violations in the core & buffer zones of Santiniketan, viz.,:-

1. Unregulated parking & landscape damage,
2. Escalating Pollution,
3. Poor Sanitation & open defecation,
4. Illegal landfills,
5. Disturbances due to picnics & loudspeakers,
6. Traffic congestion &
7. Allegation of corruption

a field visit has been conducted on 1st day of July, 2025 at the said sites in order to ascertain the veracity of the stated allegations".

The officials of the District Administration, WBPCB, Bolpur Municipality and Visva-Bharati met at the chamber of the S.D.O. Bolpur on 01.07.2025 before proceeding for visiting the core & buffer zones of Santiniketan. The officials representing the said institution placed a report dtd. 26/02/2025 addressed to Dr. Kanchan Lata Rai, Assistant Superintending Archaeologist, World Heritage Section, Archaeological Survey of India, 24 Tilak Marg, New Delhi, PIN-110001 from the Registrar of the said institution [vide Annexure 01].

Name of the visiting officials:-

1. Smt. Nitu Shukla, IAS, Addl. District Magistrate, (Genl.), Birbhum.
2. Sri Ayan Nath, WBCS (Exe.) S.D.O. Bolpur, Birbhum.
3. Sri Arup Kumar Dey, Environmental Engineer, WBPCB.
4. Sri Santanu Karmakar, WBCS (Exe.), District Manager, SC/ST/OBC District Finance Corporation, Birbhum.
5. Sri Tapas Kumar Dutta, WBCS (Exe.), DMDC, Bolpur.
6. Sri Chiranjib Dawn, Asst. Environmental Engineer, WBPCB.
7. Sri Subrata Pal, JE2, Estate, Visva-Bharati.

Alleged violations vis-à-vis observations during field visit:

Issue No.1

Unregulated Parking and Landscape Damage-

"Uncontrolled and widespread public and tourist parking within the core and buffer zones is causing significant harm to the sensitive landscape and disrupting the cultural and aesthetic essence of Santiniketan".

Observation

Among all the 10 parking lots/areas meant for the visitors and tourists in the buffer zone, mentioned in said the report of the said institution [vide point no. 1], two designated parking areas namely **Visva-Bharati Parking** and **Ratanpally Parking** were visited, both of which were seen to be devoid of any parked vehicles at the time of visit. Both the areas have considerable open space and no remarkable environmental degradation was apparent at both sites. However, no sign board depicting details of the parking place was visible except a few shops (seen closed during the visit) at one of the entry points of the parking lot. One side of the parking lot has a boundary wall, though discontinuous, and a thoroughfare runs through the parking lot.



Ratanpally parking area



Closed shops beside the thoroughfare



skay

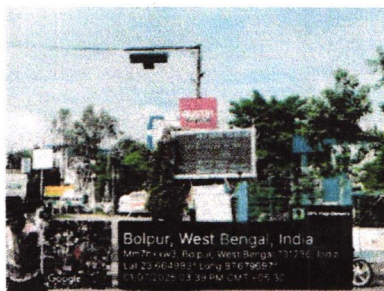
Issue No.2

Escalating Pollution

"Air, Water and Land Pollution: Uncontrolled vehicular emissions (from large diesel run tourist buses, vans, cars and even trucks), plastic and Styrofoam littering, and contamination of local water bodies are severely impacting ecological balance. The accumulation of plastic waste along road sides, water bodies such as the Khoai river and the irrigation canal is particularly alarming, undermining both the environment and the visual charm of this heritage area".

Observation

During visit, air pollution was found not significant. Infact, the AQI data showed 'satisfactory' with a value of 86 for Santiniketan area, as observed in the display board of ambient air quality monitoring station (AAQMS), stationed at Bolpur Municipality office premises.



AAQMS display board

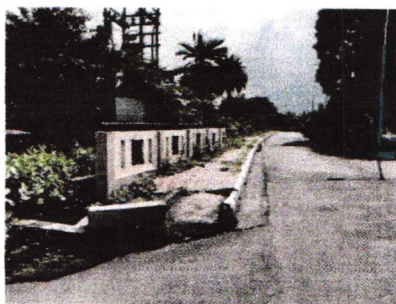
Noise level was found not significant in both core & buffer zones during visit as no significant traffic movement was visible during the time of the visit.

Like in many urbanized areas, water bodies such as ponds, Kopai South Main Canal (irrigation canal), etc. were seen littered with plastics (PET bottles, packets, etc.) floating on their surfaces. One water sample of Kopai South Main Canal was collected from a point below Shyambati Bridge; the result of which has been enclosed separately. [vide Annexure 2].

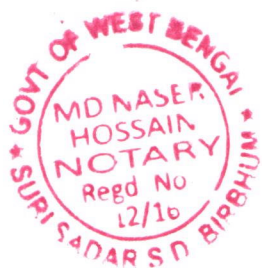


Plastics floating on the water surface of Kopai Main South Canal

As far as accumulation of plastic wastes along roadsides is concerned, no significant amount was noticed within the core and buffer areas during visit. During tourist seasons, the scenario is likely to change.



Clean roads with no accumulation of plastics along the sides



Issue No. 3.

Poor sanitation & open defecation

"Unauthorized temporary latrines in tourist parking areas are inadequately maintained, leading to unsanitary conditions. Open defecation by tourists, exacerbated by the unregulated influx of buses, vans and cars, has resulted in persistent foul odors and environmental degradation".

Key

"A specific area of concern is the orchard grounds near 'Binay Bhavan' (Department of Education) and the 'Centre for Yogic Art and Science' where an ancient mango orchard is being systematically degraded to accommodate a large public parking facility".

Observation

During visit, unauthorized latrines in parking areas were not seen. No instance of open defecation was apparent anywhere. No foul odour was also felt anywhere in the areas visited within core & buffer zones.

The orchard grounds of *Binay Bhavan* and *Centre for Yogic Art & Science*, situated within the core area, were also seen to be devoid of any parked vehicle. No traces of degradation by way of cutting/felling of trees were found apparent. There is scope for undertaking plantation activities within the area. The Visva-Bharati personnel informed that the said vacant area adjacent to *Centre for Yogic Art & Science* is used for occasional parking, especially during Pous Mela and Basanta Utsab, in a regulated manner.



Front space of mango orchard used as parking area

Issue No. 4.

Illegal landfills

"Significant water bodies, such as the twin water bodies near Kalisayer, are being filled illegally to create parking spaces and for other commercial purposes. These actions are not only environmentally destructive but also contravene regulations, especially in this water-deficit region".

Observation

The twin water bodies near Kalisayer are separated by an earthen *bundh* which is used as a pathway for accessing an eatery viz., 'PANCHABATI RANNA GHAR'. Clean surface is visible for the pond on the western side of the pathway, except a few PET Bottles floating on the water surface at the northeast corner of the pond, near to the said eatery. The water body on the eastern side of the pathway is entirely filled with aquatic plants/weeds, and on the bank of it, near the eatery, wastes (including plastics) were seen to have been littered. No *Consent to Establish* and *Consent to Operate* have been obtained by the said unit from WBPCB.



Water body on the western side of the pathway



Water body on the eastern side of the pathway



Earthen bundh between the twin water bodies



Plastics/Pet bottles littered on the bank and water body surface

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Key

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Issue No. 5.**Disturbances due to picnics & Loudspeakers**

"Large gatherings, open kitchens, and the use of loudspeakers within the core and buffer zones disrupt the tranquility and historical significance of the site".

Observation

During visit, no picnic was seen to be organized and no sound of loudspeakers was heard. It is learnt that picnics are generally held during winter in the buffer zone and rampant uses of loudspeakers are made which surely affect the tranquility and serenity of the area adversely.

Issue No. 6.**Traffic congestion**

"Unregulated vehicular traffic within the buffer zones causes frequent congestion, environmental harm, and safety concerns for both visitors and residents".

Observation

During visit, no traffic congestion due to unregulated traffic within buffer zones was experienced by the Fact Finding Committee. However, the officials of the said institution during the visit raised their concerns about plying of unregulated *Toto* (small vehicle), especially during the festive seasons and winters.

Issue No. 7.**Allegation of corruption**

"It is alleged by many long term residents that Vishva-Bharati authorities may be involved in irregularities while allotting public parking spaces during major festivals (Pous Mela, Vasanta Utsav) and weekends, further contributing to the site's degradation. Corruption charges against Vishwabharati authorities and kick backs received by officials from allotment of tourist parking lots are rampant."

Observation

In relation to the reply furnished by the said institution [vide point no. 1 of annexure 1], the *modus operandi* in the form of an administrative order or regulation specifying the tender of such spaces, rates of parking, management of parking, collection of fees & revenues, auditing and other incidental issues connected thereto was not presented before the committee.

Recommendations:-

- 1) Visva-Bharati authority, in consultation with Bolpur Municipality, Police authorities & local administration, may formulate a regulation covering all aspect from leasing out parking lots, fixing rate charts, to auditing of revenue collected so that environment of the area is protected and allegation of corruption may be encountered in future.
- 2) No parking should be allowed in the core area and parking within the buffer zone should only be at designated places and properly regulated.
- 3) The 100 meters peripheral area from the Visva-Bharati campus is categorized as 'silence zone'. Hence, heavy fines are to be provisioned for unnecessary honking. Movement of only battery operated or gas fuelled tourist vehicles are to be permitted within the buffer zone during seasons of high tourist influx and no tourist vehicles to be permitted within the core zone during such season.
- 4) As areas under Sriniketan Santiniketan Development Authority and Bolpur Municipality are declared as plastic free zones by the state authority, therefore, plastics are to be strictly banned specially within buffer and core zones; heavy fines are to be provisioned for evidence of such violations.
- 5) During tourist rush, only proper and scientific temporary latrines are to be set up at designated places to keep the area clean and the concerned authorities must see that there is no case of open defecation. Violators may be fixed with heavy penalties.
- 6) Bolpur Municipality may be directed to keep a strict vigil on the eatery named "PANCHABATI RANNA GHAR" so that it does not dispose its wastes into the water bodies near it. If required, Trade Licence issued, if any, in favour of the eatery may be revoked in case of violation. Any kind of eatery should also obtain necessary permission from WBPCB.
- 7) Visva-Bharati may be directed to restore the water body on the eastern side of the pathway leading to eatery named "PANCHABATI RANNA GHAR", if the same belongs to it. If not, the Sub-Divisional Officer, Bolpur shall cause an inspection with the Gram Panchayet or the Municipal Authorities, having jurisdiction, and issue necessary direction forthwith upon the owner(s).



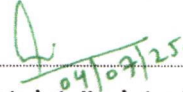
Key

- 8) The concerned authorities should not allow any picnic to take place within the buffer and core zones as the site has been designated as World Heritage Site.
- 9) As regards corruption, if any, within the Visva-Bharati, the matter may be audited by appropriate authorities, as may be prescribed, to ascertain the tendering process in relation to parking and revenue collected thereto, as no specific details have been furnished in his petition.

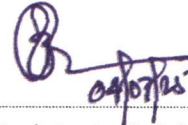
Submitted before the District Magistrate, Birbhum.



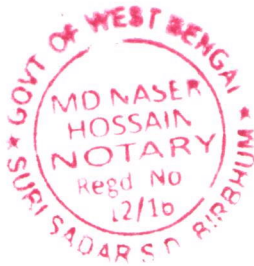
Environmental Engineer
West Bengal Pollution Control Board


04/07/25

Additional District Magistrate, (General)
Birbhum



District Magistrate & Collector,
Birbhum



ORIGINAL COORDINATES

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87°39'03.44"E
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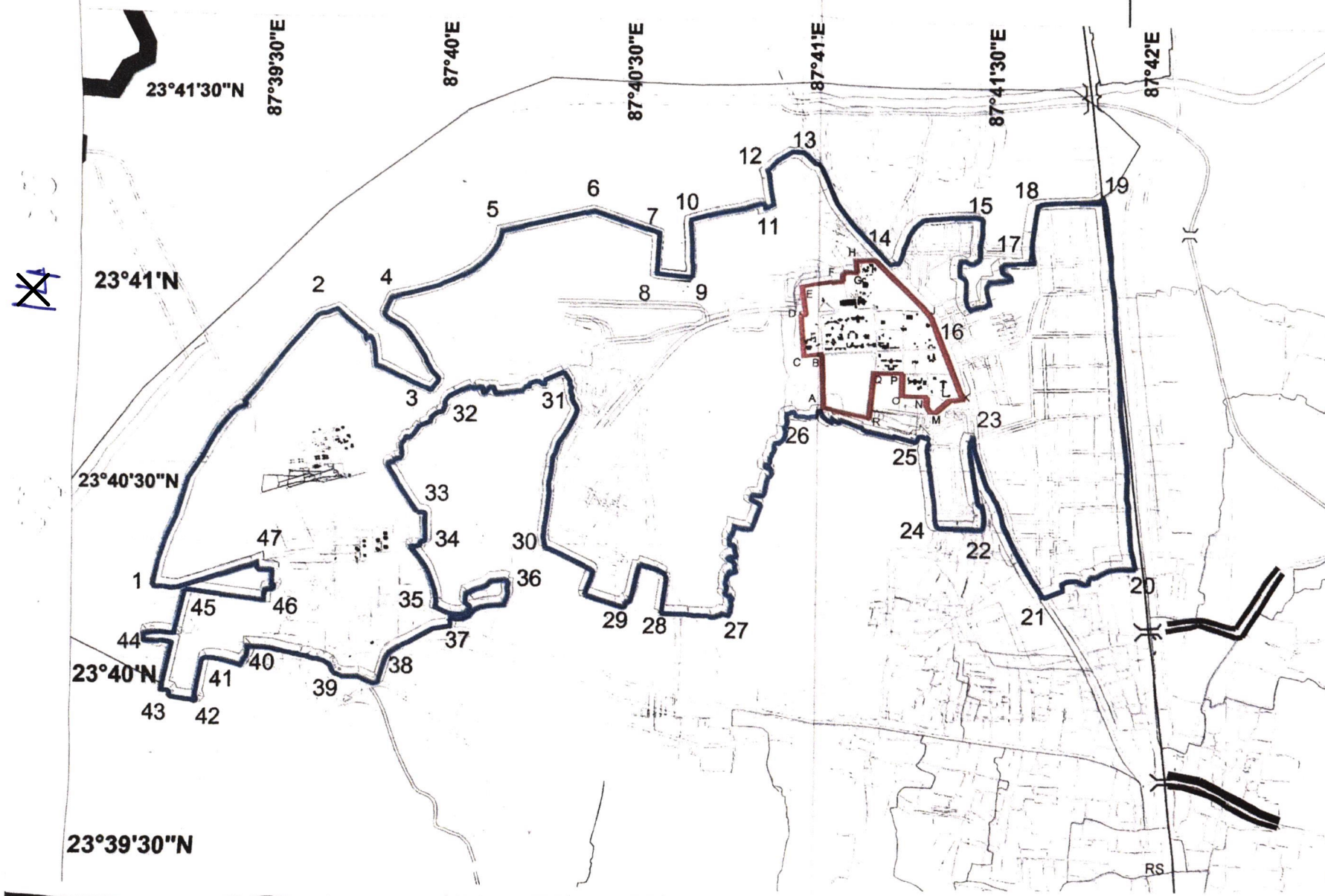
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87°39'10.94"E
46. 23°40'08.23"N
87°39'12.78"E
47. 23°40'07.18"N
87°39'28.83"E

NOMINATED AREA GEOGRAPHICAL COORDINATES

A. 23°40'39.90"N
87°40'56.96"E
B. 23°40'49.08"N
87°40'55.86"E
C. 23°40'48.28"N
87°40'52.30"E
D. 23°40'54.56"N
87°40'51.48"E
E. 23°41'01.56"N
87°40'55.64"E
F. 23°41'01.76"N
87°40'00.04"E

G. 23°41'01.98"N
87°41'02.25"E
H. 23°41'03.47"N
87°41'02.18"E
I. 23°41'08.18"N
87°41'03.63"E
J. 23°40'55.34"N
87°41'14.92"E
K. 23°40'42.81"N
87°41'20.02"E
L. 23°40'41.01"N
87°41'17.88"E

M. 23°40'39.69"N
87°41'16.01"E
N. 23°40'41.61"N
87°41'14.06"E
O. 23°40'42.31"N
87°41'10.31"E
P. 23°40'45.67"N
87°41'10.03"E
Q. 23°40'44.44"N
87°41'05.55"E
R. 23°40'38.26"N
87°41'05.84"E



LEGEND	
	NOMINATED PROPERTY
	BUFFER AREA
PROJECT PARTNER	
DRAWING TITLE	
PROPOSED NOMINATED PROPERTY OF SANTINIKETAN	
SOURCE	
VISVA BHARATI UNIVERSITY & LAND AND LAND RECORDS, GOWB	
DRAWN BY : INDRANI	
DATE : 22.01.2021	
SCALE:- 1 : 5000 (A0)	
DRW.NO.	NORTH
03	

WEST BENGAL
MO. NASER
HOSSAIN
NOTARY
Regd. No
12/16
SURI SADAR S
BIRBHUM



বিশ্বভারতী
विश्वभारती
Visva-Bharati



आचार्य: श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक: रवीन्द्रनाथ ठाकुर
Founder: Rabindranath Tagore

उपाचार्य: प्रोफेसर बिनय कुमार सरेन
UPACHARYA (VICE-CHANCELLOR) (Acting)
PROF. BINAY KUMAR SAREN

Ref. No.: WHC/UN-5/ASI-2/015/2024-25

Date: 26.02.2025

To
Dr. Kanchan Lata Rai
Asst. Superintending Archaeologist,
World Heritage Section,
Archaeological Survey of India
New Delhi – 110001/ 24 Tilak Marg
Email: whsection-asi@gov.in
Phone: 011 2300 4752

Reference: Letter no: CLT/WHC/APA/HG/RL/25/07 of Mr. Lazare Eloundou Assomo, Director, Culture Sector, World Heritage Centre, UNESCO addressed to Sri Vishal V. Sharma, Ambassador and Permanent Delegate of India to UNESCO

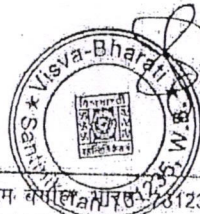
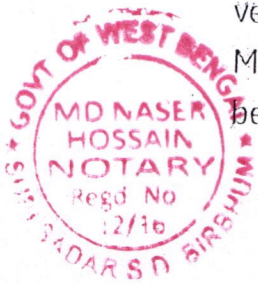
Madam,

With reference to the letter dated 10th Feb, 2025 of the Director Culture Sector, World Heritage Centre (Reference CLT/WHC/APA/HG/RL/25/07 SU : State of Conservation of the World Heritage Property 'Santiniketan' (India))

The response of the University is as follows:

1) Alleged "Unregulated Parking and Landscape Damage"

There is no public or tourist parking within the Core Area. However, there are three designated parking spots, very small in size, within the Core Area, for parking of vehicles of University employees attached to Rabindra Bhavana (Museum/ Archive/ Manuscriptorium), China Bhavana, Patha Bhavana and Kala Bhavana and bicycles belonging to minor students of Patha-Bhavana.



शांतिनिकेतन, पश्चिम बंगाल-731235
SANTINIKETAN, WEST BENGAL, INDIA-731235
Website: www.visva-bharati.ac.in

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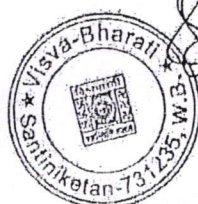
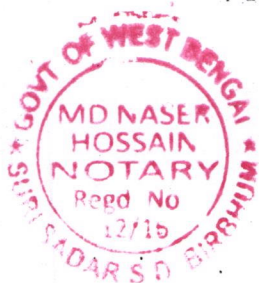
These are controlled by the security personnel of Visva-Bharati.

There are, however, ten permanent parking spots for visitors/tourists at various locations in the Buffer Zone. Copy of the relevant licence agreement (with the operator) is given at **Annexure-A**. Please see page 3 of the agreement. The allegation of unregulated and uncontrolled parking is not correct, as the parking arrangements have been made after a detailed study conducted jointly with the District Police, Magistrate, Traffic Inspector, Municipality, Public Works Department, local residents, local transport operators and other stake holders. Copy of the relevant memo dated 02.08.2024, issued by the Sub-Divisional Police Officer is annexed at **Annexure-B**.

This is the first official arrangement for parking of visitors/ tourists vehicles made after the declaration of Santiniketan as "World Heritage Site" in September, 2023. Therefore, the University, the District Police, the local Magistrate, the Municipality, the local residents, transport operators etc are in the process of learning and improving the parking arrangements. The University is open to suggestions in this respect and is very sensitive to the cause of preservation of the geographical and cultural landscape of Santiniketan.

This is pertinent to mention that the University has decided to shift the parking spots for four wheelers and motor cycles of the University staff outside the Core Area. Only (non-motorized) bicycles of minor students will be allowed at two or three designated spots within the Core Area.

Also, the University has decided to request the State Govt. / District Administration to construct/ prepare parking places (along with toilet complexes and other convenience) for tourist buses and cars beyond the Buffer Zone (Visva-Bharati campus) in a facility which will be under the control of the District Administration / Police / Municipality.





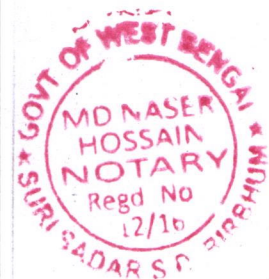
2) Alleged Escalating Pollution :

The University has taken several steps in the last one and half years for reducing vehicular emissions, as **Annexure-B** cited above and **Annexure C** will show. The roads around the Core Area already have restrictions notified by the State Government as regards plying of commercial vehicles (See **Annexure-D, E, F**). We are requesting the State Government again to ensure strict implementation of the traffic restrictions notified earlier, in 2006, 2012, 2014 etc by the State Government under the Motor Vehicles Act. Any constructive suggestion in this respect will be welcomed by the University. As regards alleged pollution in water bodies, this is to clarify that there is a very small water body (Hatipukur) measuring one acre within the Core Area. We have not found any accumulation of plastic waste, Styrofoam etc. in Hatipukur. A current photograph dated 25.02.2025 of Hatipukur is given in **Annexure – G**. There is, however, a total of forty-six acres of water body in the Buffer Area. Out of this, the Bhubandanga Bandh measuring around twenty-seven acres requires improvement and it is in the process of restoration as **Annexure-H** will show. Others are in good condition, free from any plastics or Styrofoam waste.

Regarding pollution in river and canal, the matter will be immediately brought to the notice of State Government as the river and canal are outside the Core and Buffer Areas and hence not within the administrative control of the University.

3) Alleged Poor Sanitation and Open Defecation :

It is a fact that some temporary latrines were erected in parking areas by the University/ Municipality / District Administration during the Pous Mela 2024. Pous Mela is a heritage fair started more than a century ago by Maharshi Debendranath Tagore in the Santiniketan asrama. It was held outside the Core Area for six days from 23th December to 28th December, 2024. Shifting of the parking places for tourist buses and four wheelers will solve the problem of sanitation. Regarding the Mango Orchard of Vinaya Bhavana, this is to clarify that a parking facility exists there; however, no damage has been caused to the orchard. Secondly, we have already decided to request the State Government to set-up parking facilities for tourist buses and cars outside the “buffer area”.



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4) Alleged Illegal Landfills :

No water body has been filled up for creating any parking space or commercial space in the Core or Buffer Area. This allegation is not true. Water bodies belonging to the University are in full control of the University.

5) Alleged Disturbances due to Picnics and use of Loudspeakers :

University does not organize or allow any large gathering or open kitchen in the Core Area. Traditional cultural programmes of the University organized in the Chhatimtala, Mandir, Aamrakunja and other places in the Core Area remain fully under control of the University. Large gatherings like the Pous Mela which is a traditional cultural festival of the University is held outside the Core Area but in the Buffer Zone. The University, in association with the State Government, Municipality and District Administration have been adhering to the directives given by the National Green Tribunal as regards conduct of the Pous Mela. The copy of the permission letter issued by the University for holding of Pous Mela is enclosed as **Annexure-I.**

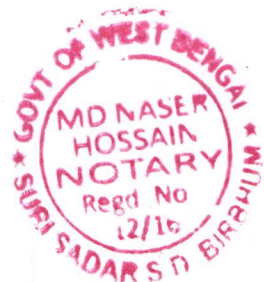
However, the University is coordinating with the State Government and District Administration for more efficient organization of the traditional cultural festivals in the Buffer Zone.

6) Alleged Traffic Congestion :

The issue has been dealt in para- 1 above.

7) Alleged Allegation of Corruption :

The University has not received any complaint of corruption or 'kickback' for allotment of 'Tourist parking lots'. The allegation is baseless and false.



8) Recent Media Reports :

Copies of alleged Media Reports have not been enclosed with this complaint. The University has not received any complaint 'widespread corruption within Visva Bharati regarding allocation of land for tourist parking'.

9) Request for immediate action:

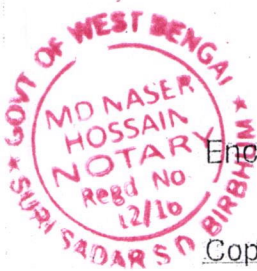
As regards allocation of open grounds for tourist parking this is to clarify that there is no such open ground allotted for parking facility within the Core Area. Parking spaces within the Buffer Area have been decided in consultation with all stake holders as **Annexure – B** will show.

However, as stated earlier the University will approach the District Administration and the State Government to set up the parking facilities and rest areas for tourist and visitors outside the Buffer zone of the World Heritage Site. This will, in turn, regulate the influx of tourists in the Core and Buffer Areas. The University is also in the process of restoring the water bodies and make the pay and use toilet facilities in the Buffer Area fully functional for the benefit of tourists.

Sincerely,

Registrar(Acting)
Visva-Bharati

Encl.: As stated.



Copy for information and necessary action to:

1. Ms. Himalchuli Gurung, Chief of Asia and Pacific Unit (h.gurung@unesco.org)
- ✓ 2. Dr. Rajendra Yadav, Superintending Archaeologist, Archaeological Survey of India, CGO Complex, 4th Floor, C-Wing, Block-DF, Sector-I, Kolkata Circle, Kolkata
3. Coordinator, World Heritage Cell, Visva-Bharati
4. Joint Coordinator, World Heritage Cell, Visva-Bharati
5. Confidential Secretary to Vice-Chancellor, Visva-Bharati: for information of the Vice-Chancellor, Visva-Bharati

कुलसचिव (कार्यवाहक)
विश्वभारती
Registrar (Acting)
Visva-Bharati

ANNEXURE-A



पश्चिम बंगाल WEST BENGAL

AT 106557

Licence for arranging pay parking facilities on licence basis within Visva-Bharati campus / premises, initially for two years, which may be extended further for one year

This DEED of LICENCE is made the 22nd day of December 2024 between VISVA BHARATI, a Central University established by Visva Bharati Act 1951, having its office at Santiniketan, P.S. Bolpur in the District of Birbhum, herein after called the LICENSOR of the one Part:

And

Mr. SEKH NASIR, S/o Alauddin Sekh having his residence at Bhubandanga, Nazrul Pally, Bolpur, Birbhum, Mobile: - 7384465078, P.S. Bolpur in the district of Birbhum, herein after called the LICENSEE, of the other part:

WHEREAS the said Mr. Sekh Nasir, applied against tender notice no Estate.126.348.24-25 dated 8th November, 2024 and Tender ID no 2024_VB_834258_1 in the CPP Portal for arrangement of pay parking facilities throughout the year within the Visva-Bharati campus/ premises initially for period of two years which may be extended further for one year subject to satisfactory performance of the licensee.

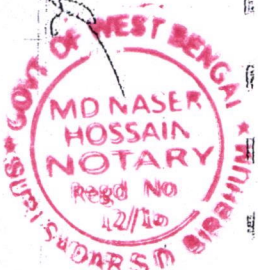
WHEREAS Visva Bharati has agreed to grant the licence on the following terms and conditions,

WHEREAS Visva Bharati has accepted his tender and has issued him work order, vide letter no Estate/216/410/2024-25 dated 18th December, 2024,

Suborita Paul.

[Signature]

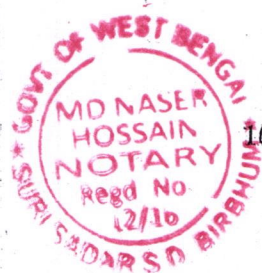
[Signature]



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9. The University shall not be liable to pay any tax, surcharges or cess that may be levied by the Gov't or local authorities for running pay parking. All such taxes, cess etc. shall be paid by the licensee.
10. The Licensee shall install a telephonic communication system from Rabindra Bhavana to parking places; Visva Bharati may give the necessary no-objection certificate in this regard. The licensee should have mobile telephone in his name so that Visva-Bharati administration can contact him any time.
11. The Licensee shall supply Uniform to his personnel who will be engaged to manage parking activities. The Uniform will be as follows: (i) saffron shirt or T-shirt, (ii) brick red full pant, (iii) badge showing the inscription " PARKING " on each shoulder.
12. The Licensee shall provide parking slips to the vehicle owners. The front side will show the following things: (i) Visva-Bharati's order no; (ii) Vehicle's no, (iii) Vehicle type, (iv) Duration of stay, (v) Amount paid, (vi) Date. The backside will mention the parking places as well as following warnings: (i) "Picnic / Cooking / Littering are not allowed at parking places", (ii) "Fine / charges will be realized for littering in the parking places". The parking slips need to be affixed on the windcreens of the vehicles.
13. The Licensee will arrange at his own cost to fix five (5) nos. of notice boards (1-1/2 x 2-1/2 feet) at the points fixed by the University in the work order. The licensee will also be responsible for fixing 2-3 more boards, if required, during functions/ festivals. The boards will indicate parking zones and rate chart. The Estate Office will prepare the text(s).
14. The Licensee shall provide the names, addresses and passport-size photos of his personnel, to Estate Office. Visva Bharati will issue identity card(s) to the licensee and not more than five of his personnel on being satisfied about their antecedents through police verification if necessary. These identity cards should be returned after completion of tenure.
15. During functions and festivals, Visva-Bharati may issue car parking stickers to VIPs / artistes / guests etc. and holders of such stickers will be exempted from paying parking fees. Official vehicles of West Bengal Govt. / Govt. of India / WBSEDCL / Municipality / Panchayet Samiti / SSDA etc. will not be liable to pay parking fees.
16. The licensee shall arrange parking at his own cost at the following premises:
 - Bus parking**
 - 16.1. Aam Bagan near Vinayn Bhavana. Area:- 45000 sqm (approx.)
 - 16.2. Eastern side of Fire Brigade Office. Area:- 12000 sqm (approx.)
 - 16.3. Open space near Jharapata building. Area:- 1100 sqm (approx.)
 - 16.4. Any other place, if permitted by Visva Bharati
 - Small four / three wheelers parking**
 - 16.5. Open space near Jharapata building. Area:- 1100 sqm (approx.)
 - 16.6. South side of Sator Pukur. Area:- 1800 sqm (approx.)

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16.7. Open space on eastern side of Ratan Kuthi. Area:- 3000 sqm (approx.)

16.8. Lalburidh area. Area:- 1200 sqm (approx.)

16.9. Any other place, if permitted by Visva Bharati.

Two wheelers parking (during Pous Mela only)

16.10. Open space opposite to Bhasa Bhavana and adjacent to Nippon Bhavana & LHP-14. Area:- 1500 sqm (approx.)

16.11. Backside of Selim Munshi residence at Nichubungalow. Area:- 600 sqm (approx.)

16.12. Sevapalli area. Area:- 2500 sqm (approx.)

16.13. Any other place, if permitted by Visva Bharati.

Parking fees should be collected at the above parking places only and any other parking places, if permitted by Visva Bharati as per rate chart given in 18 below. However, the Licensee may deploy his personnel at other places also to guide vehicles towards parking places and to prevent harassment to the vehicle owners.

Parking in front of Rabindra Bhavana, Natyaghar and Nandan Art Gallery will be strictly prohibited. The licensee shall ensure strictly, that no vehicle is parked in these areas. Parking places may be shifted at the discretion of Visva Bharati administration.

17. The places of parking may be changed by the University at its discretion under special circumstances. Efforts will be made to provide alternate space in such case.

18. Rate chart for parking will be as follows:

RATE CHART (Maximum):

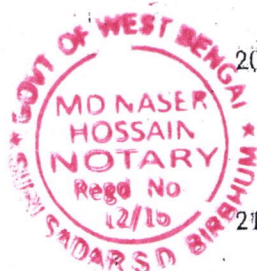
a. Motor cycle & Scooter:-	Rs 10/-
b. Small Vehicles (3/4 Wheelers) for four hours:-	Rs 50/-
c. Small Vehicles (3/4 Wheelers) beyond four hours:- Additional fee	Rs 50/-
d. Bus whole day (maximum for eight hours):-	Rs 300/-
e. Cycle (maximum for three hours):-	Rs 5/-

19. The licensee may fix his own rates subject to the maximum rate mentioned for each category.

20. The licensee shall not send tourists/ vehicle owner to any office of Visva Bharati (Estate Office, Watch & Ward etc) to request to reduce parking charges in any condition regarding concession of rate, decision of licensee is final.

21. Random checking will be done by the University (Watch & Ward / Estate Office / Police / Private Security of Visva Bharati) to see whether parking is being done properly. It will be the licensee's responsibility to ensure that vehicles are parked at parking zones only.

22. The University will develop basic amenities (toilets, water supply, dustbins) urgently in the designated parking areas for ensuring hygiene, cleanliness and convenience of the tourist. Until these facilities are made ready, the licensee will provide these amenities temporarily



Signature

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at their own expense. The facility of water supply system would be provided by the Engineering Department on behalf of Visva Bharati.

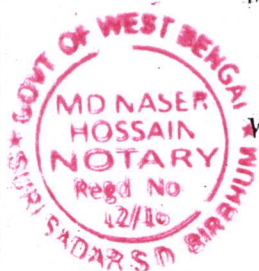
23. The licensee shall arrange and pay for temporary electric connection from WBSEDCL, for lighting arrangements at the parking places. The University will issue NOC, if necessary.
24. The university shall not be responsible for any type of loss due to theft / damage of vehicles in parking place, robbery, traffic restrictions imposed by Police / security agencies during functions/ festivals or during movement of VIPs.
25. The licensee will be solely responsible for compliance of all State / Central Acts / Rules / Orders regarding wages, engagement of contract labour etc, if applicable and also for payment of all taxes / duties local or otherwise.
26. Judicial Jurisdiction: Bolpur / Suri Court and the Calcutta High Court.
27. Any dispute arising out of the licence agreement shall be subject (as a last resort), to the arbitration of an arbitration committee comprising two representatives of Visva Bharati, two representatives of the licensee and a senior lawyer practising at Bolpur Court to be mutually accepted by the licensor and the licensee. No matter referred to and or pending before the arbitration committee shall be subject to any suit or proceeding at any Court of law.
28. Detailed terms and conditions will be given in the licence agreement which the Licensee shall be bound to sign and observe.

In witness thereof, Visva Bharati, the Licensor and Mr. SEKH NASIR, the Licensee have signed this deed of licence on the day, the month and the year first above-written.

Mr. SEKH NASIR

Witnesses:

1. Deputy Registrar (Administration), Visva Bharati
2. In-Charge Security, Visva Bharati
3. Security Officer, Visva Bharati
4. Junior Engineer II, Estate Office



Registrar
Visva Bharati
গণপ্রজাতন্ত্রী বাংলাদেশ
সচিব (পরিচালনা)
রেজিস্ট্রার (অ্যাডমিনিস্ট্রেশন)
বিষ্ণু ভারতী

Sibela Paul



Annexure-B

Government of West Bengal
Office of the Sub Divisional Police Officer
Bolpur, Birbhum.

Memo No: 2243

Date: 02.08.2024

Sub- Summary of meeting regarding traffic regulation in and around the Ashram area of Visva-Bharati campus held at SDPO Office on 02.08.2024.

Attendees: Police (SDPO Bolpur, CI Bolpur, TI Bolpur, OC Traffic), Deputy Magistrate & Deputy Collector, Bolpur, Registrar, Visva-Bharati, and other representatives of Visva-Bharati Administration, Municipality, PWD, Representatives of Ashram Residents (Ashramikbrindo), Representatives of Toto Union and other concerned stakeholders. The meeting was presided by SDPO Bolpur.

Agenda:

- Discussion on traffic regulation in and around the Ashram area of Visva-Bharati campus.
- Ensure the safety and integrity of the heritage site.
- Implement necessary traffic regulations to reduce congestion and disturbances.

Key Discussions and Decisions:

1. Opening Remarks by SDPO Bolpur:

- Emphasized the significance of preserving the Visva-Bharati UNESCO Heritage site.
- Stressed the need for coordinated efforts from all stakeholders for long-term preservation.

2. Presentation by Visva-Bharati Authority:

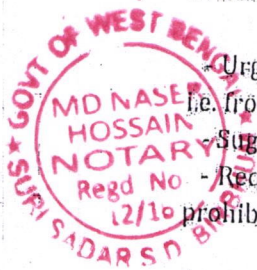
- Highlighted concerns regarding cleanliness, noise disturbances, student safety, and preservation of key areas and restriction on parking specially Toto on the road plying from Post Office Morh to Sangeet Bhavana.
- Emphasized the importance of maintaining a disturbance-free environment, especially for students.
- Proposed restrictions on heavy and commercial vehicles to protect heritage structures.

3. Concerns Raised by Ashram Residents (Ashramikbrindo):

- Urged for measures to prevent traffic congestion and unruly toto parking on the concerned road i.e. from Post Office Morh to Sangeet Bhavana.
- Suggested provisions for elderly residents if full restrictions are implemented.
- Requested practical solutions for residential areas and to install signage board for photography prohibition.

4. Input from Toto Union:

- Noted the issue of Totos from villages parking near the museum.
- Highlighted the need for proper parking areas alongwith basic facilities.



5. Phase-wise Time-Bound Resolution:

➤ Restrictions on Heavy Vehicles on the Heritage Lane (Post Office Morh to Sangeet Bhavana):

- Heavy vehicle restrictions were recommended from Post Office Morh to Sangeet Bhavana Morh. The Visva-Bharati Authority, in coordination with PWD, to take necessary action to install an overhead removable/adjustable barrier at Sangeet Bhavana Morh to enforce no entry for heavy vehicles towards Heritage Lane, while allowing small vehicles to pass through. The overhead barrier should be adjustable or removable to facilitate the movement of heavy vehicle/ambulance/Fire vehicle during emergency. SP, Birbhum may kindly forward the recommendation to District Magistrate, Birbhum for passing necessary order.

➤ Management of Toto Movements:

- In the initial phase, restricting parking of Toto on the important stretch from Post Office Morh to Sangeet Bhavana is recommended to preserve the heritage. Toto can drop passengers and should proceed to the Parking spot immediately. To implement this successfully, the following measures were suggested:

Parking Spot Identification and Maintenance:

- The need to identify dedicated parking spots near Heritage Lane for Toto parking was highlighted.
- A committee involving stakeholders (VB Authority, TI Bolpur, OC Traffic, OC Santiniketan, Bolpur Municipality, PWD, Toto Union, Ashramik) has been formed to plan out the dedicated parking zones. A joint visit of the committee will be done on 06.08.2024 at 10:00 hrs to identify and locate suitable parking areas. Security In-Charge, Visva Bharati, Abhijeet Thander and OC Traffic Bolpur to coordinate the committee and its functioning.
- Some of the proposed designated parking areas include Ratan Pally Nimitala, near Jibak shop, and Santarpukur, as stated by Visva-Bharati Administration.
- Visva-Bharati representative stated that within 2-3 months, 3-4 identified parking zones with basic amenities will be developed and made functional. Maintenance of these parking spots will be managed by Visva-Bharati through private entities or other agreements as decided by the university.
- The Municipality needs to maintain an inventory of Totos in the area and communicate with them for coordination and compliance with changes.

Signage and Boards:

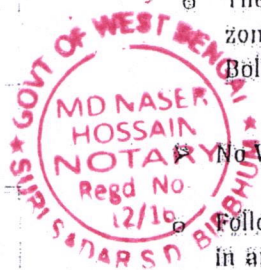
- The Municipality has been asked to install signage and boards (such as No Parking, No Horn zone Pedestrian Zone, Direction Marks) strategically. Municipality in coordination with TI, Bolpur and Viswa Bharati may implement the same.

➤ No Vendor Zone:

- Following due procedure, Visva-Bharati may send notices to unauthorized vendors functioning in and around Heritage Lane from Sangeet Bhavana Morh to Post Office Morh, for removal. Municipality to create an inventory of vendors and assist in ensuring if any provision of rehabilitation can be applied to displaced vendors.

➤ No Waste Zone:

- Representatives of Bolpur Municipality stated that they have devised a detailed plan for waste management in the Ashram area and within one month, the zone will be made a no-waste zone. Cleanliness and other aspects will be taken care of by them.



Pedestrian Zone Consideration:

- It was also suggested to explore the possibility of making heritage lane a pedestrian-only zone. However, the Ashramites and Municipality raised concerns that this will cause inconveniences to the local residents and their families.
- Visva-Bharati stated that they have no objection to the free movement of small vehicles (Totos, four-wheelers, scooters, motorcycles) as long as they are not parked on the road, creating unnecessary traffic congestion.
- As it was found not feasible to make the heritage lane a pedestrian-only zone at this point of time, it was decided that a list of individuals permitted to pass through the restricted areas is to be finalized by VB, Ashramik, and the Municipality, and viable alternate route be identified. Once it is done, zone may also be made as pedestrian only zone. In the meantime, private vehicles and Totos to be allowed to ply but not parked on the concerned road.
- Traffic Police personnel will be deployed to assist and regulate the traffic along with VB security forces. The principal responsibility for managing and marshalling the traffic and vehicular movement on the concerned road stretch lies with the Visva-Bharati authority through their private security guards. Traffic and local police would support Visva-Bharati security forces in the process.

➤ Restrictions on Photography:

- Signage for photography-prohibited areas was recommended. Tourist awareness campaign can also be done by Visva-Bharati and SDICO.

➤ Tourist cum Traffic Guard Proposal:

- The police proposed to set up a Tourist cum Traffic Guard near the heritage lane to manage and facilitate tourist and visitors.

➤ Next Coordination Meeting:

- The next coordination meeting will be held at Visva-Bharati, as proposed by the Registrar of Visva-Bharati. The exact date will be communicated later.

6. Conclusion:

The meeting concluded with all stakeholders agreeing to collaborate closely to ensure the effective implementation of traffic regulations and preservation measures for the Ashram area of the Visva-Bharati campus. SDPO Bolpur expressed gratitude to all attendees for their cooperation and commitment to preserving the heritage site.

This is submitted for favour of your kind perusal and necessary action.

Copy submitted for kind information:

1. The Superintendent of Police, Birbhum
2. The Additional Superintendent of Police, Bolpur, Birbhum

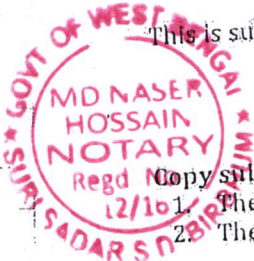
Copy submitted for necessary action:

1. The Sub-Divisional Officer, Bolpur, Birbhum.
2. The Chairman, Bolpur Municipality.
3. The Registrar, Visva-Bharati
4. The Assistant Engineer, PWD, Bolpur
5. The Representatives of Ashram Residents (Ashramikbrindo)
6. The Representatives of Toto Union
7. The Circle Inspector, Bolpur Circle
8. The Traffic Inspector, Bolpur
9. The Officer in charge, Santiniketan PS

[Signature]
Sub-Divisional Police Officer
Bolpur, Birbhum

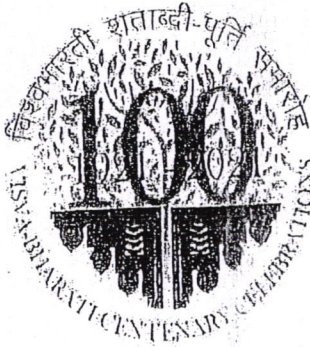
Sub-Divisional Police Officer
Bolpur, Birbhum

[Signature]
Sub-Divisional Police Officer
Bolpur Birbhum
Sub-Divisional Police Officer



Annexure-C

24



विश्वभारती
विश्वभारती
Visva-Bharati



आचार्य श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक: रवीन्द्रनाथ ठाकुर
Founder: Rabindranath Tagore

उपाचार्य (स्थानापन्न): प्रो. अरविन्दा मोडल
UPACHARYA (VICE-CHANCELLOR) (Offg)
PROF. ARABINDA MONDAL

Memo no- Estate/ECD-1/128/24-25

Date- 13.06.2024

To
The District Magistrate
Birbhum

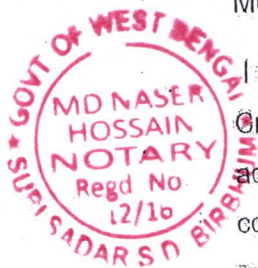
Sub: Request for implementing notified restrictions on movement of traffic in and around the asram area of Visva-Bharati campus

Sir,

In drawing your attention to the District Magistrate's orders dated 11.10.2006 and 29.05.2012 and the Chief Secretary's order dated 16.05.2012 and also our letters dated 16.01.2021 and 02.02.2021, I would like to inform you that the asram area and adjoining Uttarayan/Rabindra Bhavana complex of Visva-Bharati campus has been declared as a World Heritage Site on 17.09.2023, as communicated by the UNESCO to the Government of India on 25.10.2023.

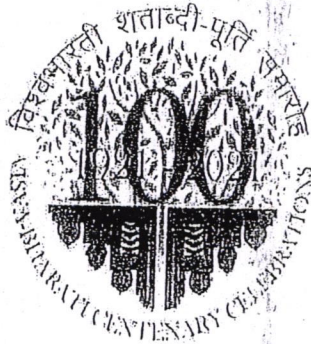
Apart from posing risks to the safety of our students, heavy and commercial vehicles plying in and around the asram area, are damaging heritage buildings, outdoor sculptures and other art installations of Ramkinkar Baij, Nandalal Bose, Bihod Bihari Mukherjee and other stalwarts.

I also draw your attention to the fact that plying of buses on the Bolpur Tourist Lodge Crossing to Shyambati Canal stretch of road had been prohibited by the district administration several years ago. The Sub-Divisional Officer, Bolpur, during the construction of Lalpool R-o-B, temporarily permitted plying of buses on this stretch of road. Lalpool R-o-B has been completed more than 3 (three) years ago. However, buses are still plying on the road adjacent to Patha-Bhavana and Ananda-Pathshala.



13/06/2024

Contd: 1/2



विश्वभारती
विश्वभारती
Visva-Bharati



आचार्य: श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक: रबीन्द्रनाथ टागोर
Founder: Rabindranath Tagore

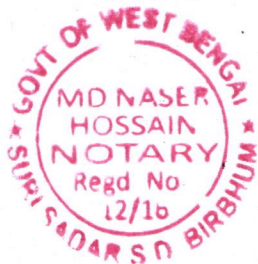
उपाचार्य (उपाध्यक्ष): प्रो. अरविंद मोंडल
UPACHARYA (VICE-CHANCELLOR) (Offg.)
PROF. ARABINDA MONDAL

---2---

I attach the copies of all relevant orders/ letters etc for your perusal and request you to take urgent steps for implementation of the District Magistrate's orders dated 11.10.2006 and 29.05.2012 and divert the bus routes from the above-mentioned stretch as had been done earlier.

This is also to bring to your knowledge that the stretch of PWD road (earlier controlled by Visva-Bharati) between Santiniketan Post Office to Kalisayer (Sriniketan), has been taken over by unruly Toto operators, causing chaos in front of Rabindra-Bhavana, Kala-Bhavana and Sangit-Bhavana. This is posing a grave security hazard as hundreds of tourists visit these places daily and national assets (five thousand Tagore manuscripts, eighteen hundred Tagore paintings, Nobel medallion, and hundreds of Tagore memorabilia and a few hundred original art works by other stalwarts) are preserved in these facilities. As such, I request you to take necessary steps for regulating plying of totes in the above-mentioned stretch of roads.

Enclosure: 18 scanned pages.



Sincerely,

13/02/2014
Registrar (Acting)

Visva-Bharati

29

आचार्य
श्री नरेंद्र मोदी

ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

उपाचार्य

प्रोफेसर विद्युत चक्रवर्ती
UPACHARYA (VICE-CHANCELLOR)
PROF. BIDYUT CHAKRABARTY

विश्वभारती VISVA-BHARATI

(Established by the Parliament of India under
Visva-Bharati Act XXIX of 1951
Vide Notification No. 40-5/50 G.3 Dt. 14 May, 1951)

संस्थापक

रवीन्द्रनाथ ठाकुर

FOUNDED BY
RABINDRANATH TAGORE

सन्तिकेतन - 731235

SANTINIKETAN - 731235

जि.बीरभूम, पश्चिम बंगाल, भारत

DIST. BIRBHUM, WEST BENGAL, INDIA

फोन Tel: +91-3469-282 451/281 531

फैक्स Fax: +91-3463-282 672

ई-मेल E-mail: visva-bharati@visva-bharati.ac.in

Website: www.visva-bharati.ac.in

Estate/ECD-1/358 /20-21

Date: 02.02.2021

सं./No. _____

दिनांक/Date: _____

To
The District Magistrate
Birbhum
At Post Suri

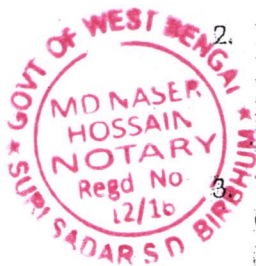
Sub: Restriction on movement of traffic and deployment of traffic police on PWD roads in and around Visva-Bharati campus.

Ref: (1). Order no 473(5) /MV dated 29/05/2012 and (2) 1485 / (13) /MV dated 11.10.2006 of the District Magistrate, Birbhum

Sir,

In attaching copies of earlier Orders dated 29-05-2012 and 11-10-2006 by you, the Resolution dated 10-11-2006 in between the District Administration and Visva-Bharati, our letters dated 15-05-2015, 27-10-2016, 16-01-2021 etc, I would like to request you to issue necessary orders for the following:

1. Complete prohibition on movement of Heavy Goods Vehicles (Dumpers, Trucks, ten wheeled Trallors etc) and tourist buses in the road stretch Nisha Hotel to Ratankuthi Guest House on Bolpur -Santiniketan road and the Santiniketan Post Office to Sangit-Bhavana on Santiniketan-Sriniketan road at all times in partial modification of Order dated 29-05-2012.
2. Prohibition on movement of all types of goods vehicles from 06.00 a.m. to 9.00 p.m. in modification of the Order dated 29-05-2012. However, vehicles carrying construction materials for Visva-Bharati's development project may be allowed against passes issued by the Watch and Ward Section of Visva-Bharati.
3. Diversion of route buses (2/3 nos) presently running on the stretch Tourist Lodge Crossing to Shyambati Canal, through the Tourist Lodge Crossing → Lalpool → Prantik → Shyambati Canal route.
4. Posting of Traffic Police at (1) Sangit-Bhavana Drop gate (2) Ratankuthi Drop Gate (3) Nisha Hotel Drop Gate in pursuance of Resolution dated 10.11.2016 etc.



कुलसचिव (कार्यवाहक)
विश्वभारती
Registrar (Acting)
Visva-Bharati

30

5. Construction / facilitation of parking places with Pay & Use Toilets, illumination, drinking water taps etc for tourist vehicles coming to Santiniketan beyond the aforesaid road stretches, so as to avoid crowd and traffic congestion in the core campus.

A handy campus map of Visva-Bharati and the detailed campus map preserved by the DL & LRS, West Bengal are attached. Our Engineering Department and Estate Office will help in preparing lay-out / route maps etc; if required further.

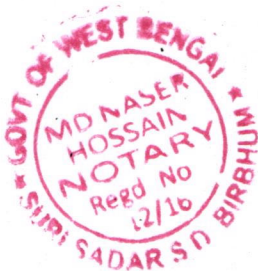
Kindly take urgent steps for ensuring safety, security of our students and also of the outdoor artworks (sculptures/murals).

Sincerely,


Registrar (Acting)
कुलसचिव (आवस्थापक)
Visva-Bharati
Registrar (Acting)
Visva-Bharati

Copy to:

1. Sub-Divisional Officer, Bolpur
2. Prof.-in-Charge, Security, Visva-Bharati
3. Joint Registrar (Dev't), Visva-Bharati
4. University Engineer, Visva-Bharati
5. Joint Registrar (Estate/Legal), Visva-Bharati
6. Confidential Secretary to Vice-Chancellor, Visva-Bharati




Registrar (Acting)
Visva-Bharati
कुलसचिव (आवस्थापक)
विश्वाभारती
Registrar (Acting)
Visva-Bharati

Annexure - D

ORDER

Whereas Registrar Viswa-Bharati vide no. G/R Govt. dated 19/09/2006 requested the Sub-Divisional Officer, Bolpur to implement the recommendations of the High Level Expert Committee formed in July, 2004 for safe guarding the lives and properties in the Viswa-Bharati Campus.

AND

Whereas the High Level Committee recommended that no transport vehicles engaged in goods transport like trucks, tractor-trailers, three-wheelers should be allowed upto 12 PM inside the Viswa-Bharati Campus,

AND

Whereas the Inspector-in-Charge, Bolpur Police Station forwarded the view of in-charge, Santiniketan Investigation Centre vide endorsement dated 12/09/2006 that the restriction on movement of above noted heavy vehicles may be implemented with the assistance of Security Personnel of Viswa-Bharati

AND

Whereas the Traffic Census report of AE, PWD Construction Sub-Division, Bolpur submitted vide No. 681 dated 11/09/2006 revealed that considerable number of Trucks, Mini-Trucks ply on Bolpur-Santiniketan Road and Santiniketan-Sriniketan Road near Santiniketan Post Office.

Now in view of the above, being empowered U/S 115, 116 and 118 of M.V. Act, 1988, I hereby prohibit plying of Goods Vehicle in the following stretches of road (Schedule-I) from 06:00 hours to 14:00 hours, daily except Wednesday and National Holidays, w.e.f. 1st October, 2006.

I further declare the under noted stretches (Schedule-II) as NO HORN ZONE w.e.f. 15th October, 2006.

Schedule-I

- 1) Stretch of road from Nisha Hotel to Ratanakuthi Guest House on Bolpur-Santiniketan Road.
- 2) Stretch of road from Santiniketan Post Office More to Sangeet Bhavan on Santiniketan-Sriniketan Road.

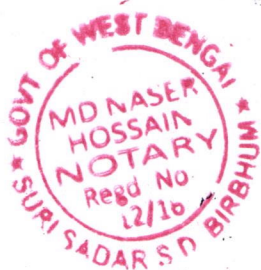
Sd/-
District Magistrate,
BIRBHUM

Mem. No. 1485/613/MV

Dated, Suri, the 11/10/2006

Copy forwarded to: Kind information and necessary action to:-

- 1) Vice Chancellor Viswa-Bharati, Bolpur Santiniketan
- 2) Sd/- Birbhum.
- 3) Registrar, Viswa-Bharati, Bolpur Santiniketan
- 4) The Sub-Divisional Officer, Bolpur
- 5) The Sub-Divisional Police Officer, Bolpur
- 6) The R.T.O., Birbhum
- 7) The E.O., SSDA, Bolpur
- 8) The D.T.C.O., Birbhum for wide publicity
- 9) Sabhapati, Bolpur-Santiniketan Panchayat Samity
- 10) The B.D.O. Bolpur-Santiniketan Block
- 11) The S.D.L.C.O., Bolpur
- 12) The I.C., Bolpur Police Station
- 13) The Secretary, Truck Owners Association, Bolpur



Sd/-
District Magistrate,
BIRBHUM

Annexure-E

डॉकेट संख्या / Docket No. :- 447
 दिनांक / Date :- 19/06/12
 संपदा कार्यालय / Estate Office
 विश्वभारती / Visha Bharati



Government of West Bengal
 Office of the District Magistrate & Collector, Birbhum.



ORDER

Whereas it is necessary for preventing danger, obstruction or inconvenience to the public, movement of Heavy goods vehicle, Medium goods vehicle, Light goods vehicle is strictly prohibited from 6.00 A.M to 6.00 P.M at stretch of road from NISHA HOTEL to RATANKUTHI GUEST HOUSE on BOLPUR- SANTINIKETAN ROAD and stretch of road from SANTINIKETAN POST OFFICE to SANGEET BHAVAN on Santiniketan- Sriniketan road u/s 112(2), 114, 115, 116 M.V. Act 1988, under Sub-Section(1) of Section 4 of the West Bengal Traffic Regulation Act 1965 (W.B. Act XV of 1965) read with Govt. of West Bengal Home (Transport) Department order No. 7605-WT, dated 20th July 1965 and Govt of West Bengal Transport Department Notification No.3363-WT/3M-34/99 dated the 29th April, 1999.

This order is issued in cancellation of previous order dated 25.05.2012 communicated vide this office No. 458(5)/MV dt. 25.05.2012.

District Magistrate,
 Birbhum

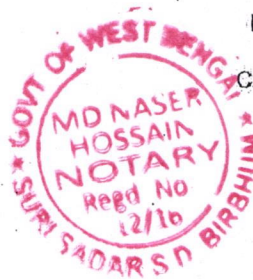
Memo No. 473(5)/MV

Dated 29/05/2012

Copy forwarded for information & necessary action to :-

1. The Superintendent of Police, Birbhum
2. The Sub-Divisional Officer, Bolpur
3. The Sub-Divisional Police Officer, Bolpur
4. The Register Visha Bharati, Bolpur
5. The Regional Transport Officer, Birbhum.

District Magistrate
 Birbhum



N.Y. Secy/112

IVE for meeting the Board
 N. D. D. (Estate) 2.6.12



Alapan Bandyopadhyay

Registrar's Chamber

PRINCIPAL SECRETARY

GOVERNMENT OF WEST BENGAL

WRITERS' BUILDINGS • KOLKATA 700 001

Phone : 2214 3678

Fax : 2214 3632

Des. No.: 1560

Date: 21/5/12

No. 48-S/MA/12

डॉकेट संख्या / Docket No.: 354

दिनांक / Date: 21/05/12

संपदा कार्यालय / Estate Office

विश्वभारती / Visva-Bharati

May 21, 2012

To

(1) Shri Basudeb Banerjee,
Principal Secretary,
Home Department,
Government of West Bengal

(2) Shri R.D. Meena,
Principal Secretary,
L&LR Department and Land Reforms Commissioner,
Government of West Bengal

(3) Shri Debasis Sen,
Principal Secretary,
Urban Development Department,
Government of West Bengal

(4) Shri Jagadish Prasad Meena,
District Magistrate, Birbhum

(5) Shri Hrishikesh Meena,
Superintendent of Police, Birbhum

(6) Dr. (Colonel) M.M. Mitra,
Registrar, Visva-Bharati and other officials of Visva-Bharati

I am sending herewith the minutes of a meeting on Visva-Bharati and related issues held on 15.5.2012 in the chamber of the Chief Secretary to the Government of West Bengal for your information and necessary action.

Yours faithfully,

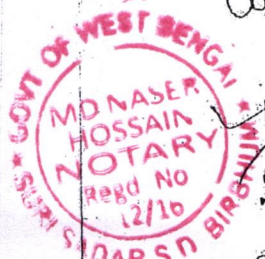
Copy forwarded for information to (Alapan Bandyopadhyay)
Principal Secretary

1) Dy. Registrar of I.C. Estate, V.B.

2) University Engineer, V.B.

3) C.S. to V.C., V.B.

in file



34

Minutes of a meeting on Visva-Bharati and related issues held on 16.5.2012 in the chamber of the Chief Secretary to the Government of West Bengal.

Chief Secretary presided over the meeting. Following were present :

1. Shri Basudeb Banerjee, Principal Secretary, Home Department, Government of West Bengal
2. Shri R.D. Meena, Principal Secretary, L&LR Department and Land Reforms Commissioner, Government of West Bengal
3. Shri Debasis Sen, Principal Secretary, Urban Development Department, Government of West Bengal
4. Shri Alapan Bandyopadhyay, Principal Secretary, Municipal Affairs Department, Government of West Bengal
5. Shri Jagadish Prasad Meena, District Magistrate, Birbhum
6. Shri Hrishikesh Meena, Superintendent of Police, Birbhum
7. Dr. (Colonel) M.M. Mitra, Registrar, Visva-Bharati and other officials of Visva-Bharati

1. Problems faced by Visva-Bharati with regard to reported mushrooming of commercial housing, to the lodges, hotels, markets etc. : The Registrar of Visva-Bharati reported about this mushrooming in plots contiguous to core ashrama and other areas of Visva-Bharati campus, mostly in mouza Bandhgora and Bolpur. These plots do not have access to proper municipal or public roads. Promoters are using narrow campus roads of Visva-Bharati to get sanction from Municipality and to carry construction materials, it was alleged. Safety and security of Patra Bhavana school students are being endangered and there are instances of accidents and other security problems, the Registrar reported, Traffic load on campus roads are increasing manifold. Academic ambience and environment of Santiniketan are being adversely affected, he said.

The Principal Secretary, Municipal Affairs Department noted that the issues were addressed by the State Government earlier (vide proceedings of the meeting held on 31.12.2010 at Bolpur, the minutes having been jointly signed by the Principal Secretary, Urban Development Department and the Principal Secretary, Municipal Affairs Department; as well as the proceedings of the first meeting of the Apex Committee in the chamber of the Chief Secretary on 25.2.2011). In terms of the recorded notes of the both these critical meetings, District Magistrate and Superintendent of Police would be well advised to arrange to demolish unauthorized buildings / illegal constructions in the Bolpur Municipality as well as the adjacent Panchayat areas. Further, the District Magistrate should specifically communicate to the Municipality that they should not sanction any building plan in the areas contiguous to Visva-Bharati campus and in the "buffer zones" without specific 'no objection' from SSDA and the latter, in turn, should

GOVT OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd No 12/10
SUPR SADR SN BIRBHUM

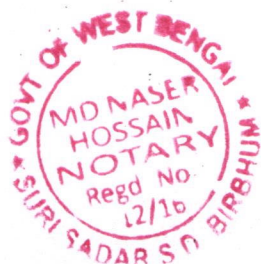
35

not grant any NOC without consulting the Advisory Committee formed by the Visva-Bharati within the area notified by the Urban Development Department Notification no. 194-T&CP/C-2/IS-01/2010 dated 25.1.2010. It was decided that the M.A. Department would issue an order to advise the Bolpur Municipality in this line, while the UD Department would similarly advise SSDA in this regard. A question was raised regarding exact delineation of the area / buffer zone in which such restrictions / stipulations should be applied and it was decided that the District Magistrate would take help of all State agencies and the Visva-Bharati University for delineation of the precise boundaries of, and the exact plots involved in, the areas in which the restrictions would apply. Very generally speaking, parts of Wards 5 and 17 of the Bolpur Municipality appear to be particularly affected by the reported mushrooming.

2. Encroachments in campus : It was decided that the District Magistrate and Superintendent of Police would look into the issues. In case rehabilitation is required for old settlers, District Magistrate may evolve suitable schemes in line with Government policies.
3. Diversion of road and traffic : It was decided that the views of the PWD / PWD (roads) engineers, police authority and Visva-Bharati officials would be coordinated by the District Magistrate for precise actions towards road and traffic diversion and for identifying potential pedestrian zones.
4. Traffic restrictions : The heavy traffic restrictions on PWD roads adjacent to core ashrama areas from 6 a.m. to 2 p.m. may be extended up to 6 p.m. by the District Magistrate, on examination.
5. Speeding up land acquisition issues : District Magistrate was advised to speed up the processes.
6. Establishment of academic township and making constitutional provisions therefor : Visva-Bharati authorities were requested to study the Banaras Hindu University model and to write to the Ministry of Human Resources Development suitably.

(Samar Ghosh)

Chief Secretary
West Bengal



Annexure-F

GOVERNMENT OF WEST BENGAL

Urban Development Department

Town & Country Planning Branch

"Nagarayan"

DF-8, Sector-I, Bidhannagar, Kolkata-700 064.

GOVT. OF WEST BENGAL
Dist. NO. 9001 814
15 NOV 2014
কলকাতা ওস-অফিস বিভাগীয় VICE CHANCELLOR'S OFFICE VISVA-BHARATI

No. : 2716(10)-T&CP/G-2/1H-03/2014.

Dated, Kolkata, the 15th October, 2014.

From: The O.S.D. & Ex-Officio Dy. Secretary to the Government of West Bengal.

- To :
1. The Vice-Chancellor, Visva-Bharati, Santiniketan, Dist. Birbhum.
 2. The Chairman, West Bengal Heritage Commission, 43, Shakespeare Sarani, Kolkata-17.
 3. The Director General, Archaeological Survey of India, Government of India, Janpath, New Delhi-110 011.
 4. The Regional Director, Eastern Zone, Archaeological Survey of India, Kolkata.
 5. The Additional Chief Secretary, Land & Land Reforms Department.
 6. The Principal Secretary, Panchayat & Rural Development, Govt. of West Bengal.
 7. The Secretary, Municipal Affairs Department, Government of West Bengal.
 8. The Secretary, Forest Department.
 9. The District Magistrate, Birbhum.
 10. The Superintendent of Police, Birbhum.

Sir,

I am directed to enclose herewith the copy of the Proceedings of the 2nd meeting of the Apex Advisory Committee along with copy of map of proposed core and buffer area of Visva Bharati held on 17.09.2014 at 4.30 p.m. in the Chamber of the Chief Secretary, Government of West Bengal, Nabanna, 325, Sarat Chandra Chatterjee Road, Howrah-711 102 for favour of kind information and taking necessary action.

Encl: As above.

Signature 15/10/14
O.S.D. & Ex-Officio Dy. Secretary to the Government of West Bengal.

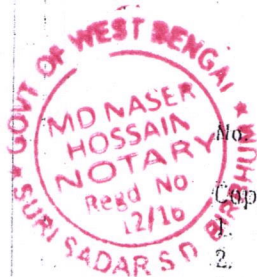
No. : 2716(10)/1(4)-T&CP/G-2/1H-03/2014.

Dated, Kolkata, the 15th October, 2014.

Copy forwarded for information to :-

1. The Executive Officer, SSDA.
2. The O.S.D. to the Hon'ble M.I.C. of this Department.
3. The Sr. P.S. to the Chief Secretary, Government of West Bengal.
4. The P.A. to the Principal Secretary of this department.

O.S.D. & Ex-Officio Dy. Secretary to the Government of West Bengal.



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Proceedings of the 2nd meeting of the Apex Advisory Committee held on 17.09.2014 at 4.30 p.m. in the Chamber of Chief Secretary, Government of West Bengal, Nabanna, 325, Sarat Chandra Chatterjee Road, Howrah-711 102.

(Copy of the Attendance Sheet of the officials present in the meeting enclosed)

The Chief Secretary to the Government of West Bengal presided over the meeting. He welcomed all participants and initiated discussions.

- A) Defining Buffer Zone in and around Visva Bharati (VB) University Campus :- It was decided in the meeting that the own land of Visva Bharati will be defined as "Core Area" and the boundary of Buffer Zone on the Southern side will be as proposed by SSDA and the Bolpur Municipality (Railway line near the campus of VB to the TV Centre (Doordarshan) following the Southern Boundary of VB Campus to Bichitra Cinematola to Bolpur Super Market to UBI, Bhubandanga (along Bolpur Santiniketan PWD Road) to Sathi Lodge to Tarun Samiti following Bhuban Mohan Path to Bhubandanga Masjid along Rabindra Park to Baripukur Pond to Guruuddyan Apartment to Disha (House) to Gita House to Basundhara Hotel following VB Campus Boundary to Sericulture Farm to Srinanda School following VB Campus Boundary to Sriniketan Road and then along the Sriniketan road up to the extreme Western point) which was accepted.

The boundaries of the Buffer Zone was finalized as follows :-

Northern side : Kopai River (Territorial Limit)

Eastern side : Eastern Railway Line (Territorial Limit)

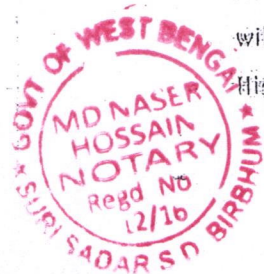
Western side : Mouza Boundary of Ballavpur and Binuria between Kopai River and Kopai South Main Canal.

Southern side : Sriniketan Road and the buffer line as proposed by SSDA and the Bolpur Municipality.

Map of Core Area and Buffer Area is annexed herewith.

- B) Identification of "Khoal" Lands :- It was informed in the meeting by the Principal Secretary, Urban Development Department, Government of West Bengal that Sriniketan Santiniketan Development Authority had already prepared a schedule for the lands having Khoal nature within the Planning Area of SSDA. As IIT, Kharagpur is preparing a revised Land Use and Development Control Plan for the said area and they will also prepare a schedule of lands having 'Khoal' nature for the same and also define 'Khoal' land. After discussion it was decided that Shri Subho Prasanna will visit Santiniketan along with experts of his choice regarding the identification of Khoal lands. His visit will be facilitated by Sriniketan Santiniketan Development Authority (SSDA).

Contd. P-2

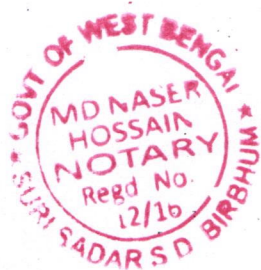


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- C) Court Case : The issues arising out of the verdict of the Hon'ble High Court at Kolkata in the W.P. No. 8341(W) of 2012 :- IIT, Kharagpur has been engaged for preparation of revised Land Use and Development Control Plan by Sriniketan Santiniketan Development Authority and the work is going on. It was decided in the meeting that after completion of the revised Land Use and Development Control Plan by IIT, Kharagpur, the same will be placed in the Apex Advisory Committee for their approval. In the meantime, no 'No Objection Certificate' for development of land and 'No Objection Certificate' for conversion of land will be issued for the area covered by Notification No. 194-T&CP/C-2/15-01/2010 dated 25/01/2010. Action Point : SSDA
- D) Encroachments :- It was decided in the meeting that Visva Bharati will take up the matter with the District Magistrate, Birbhum for removal of the encroachments on the approach roads to Santiniketan and Visva Bharati premises. Action Point : Visva Bharati.
- E) Transfer of PWD (Construction) road :- Visva Bharati again will take up the matter with Land & Land Reforms Department, Government of West Bengal. The Additional Chief Secretary, Land & Land Reforms Department, Government of West Bengal informed that they will solve the proposal submitted by Visva Bharati as early as possible. Action Point : Visva Bharati.
- F) By-Pass road along the periphery of Ballavpur Sanctuary : The Principal Secretary, Forest Department, Government of West Bengal informed that the proposal submitted by Visva Bharati will be solved after visiting the said place as early as possible. Action Point : Forest Department.
- G) Tribal settlements (Ballpara, Pearsonpally, Kaliganj) : It was decided in the meeting that Visva Bharati will relinquish the portion of land required for legal settlements of the Tribals in favour of Government of West Bengal. Visva Bharati will submit a proposal regarding the said matter. Action Point : Visva Bharati.
- H) Beautification of road sides, establishment of a Craft bazaar : It was decided in the meeting that a Craft bazaar is urgently required both for creating a proper Crafts Centre at Santiniketan and rehabilitation of the local vendors selling handicrafts on the Santiniketan road. It was decided that the land available in front of Idgah which is partly under Visva Bharati and partly under PWD(Roads) may be utilized for the said purpose. After settlement of land, necessary action will be taken by Sriniketan Santiniketan Development Authority for construction of Craft bazaar and rehabilitation of the local vendors. Action Point : Visva Bharati, P.W.D. and SSDA.

The meeting ended with thanks to and from the chair.



Sd/- S. Mitra
Chief Secretary,
Government of West Bengal.

X

Meeting of the Apex Advisory Committee in respect of consideration of Sriniketan-Santiniketan Core Area as
a World Heritage Site to UNESCO/World Heritage Centre.

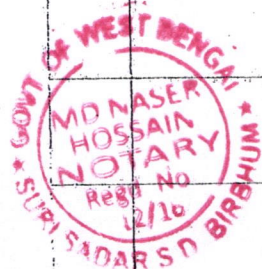
Venue: in the Chamber of Chief Secretary, Government of West Bengal, Nabanna, 325, Sarat Chandra
Chatterjee Road, Howrah-711 102.

Date : 17.09.2014 at 4.30- p.m.

SINO	Name	Designation & Organisation	Mobile No.	Handwritten	Signature
1.	Shri S. Mitra, IAS.	Chairman, Apex Advisory Committee & Chief Secretary, Government of West Bengal.			
2.	Prof. Sushanta Datta Gupta.	Vice-Chancellor, Visva-Bharati.	94330 13558	Sushanta Datta Gupta	
3.	Sri Subho Prasanna Mukhopadhyay.	Chairman, West Bengal Heritage Commission.			
4.	Shri Rakesh Tewari.	Director General, Archaeological Survey of India, Government of India.			
5.	Dr. A.K. Singh, IAS.	Additional Chief Secretary, Land & Land Reforms Department.	94330 22440	A.K. Singh	
6.	Shri Sourav Kr. Das, IAS.	Principal Secretary, Panchayat & Rural Development, Govt. of West Bengal.			
7.	Shri B.P. Gopalika, IAS.	Principal Secretary, Municipal Affairs Department, Government of West Bengal.			
8.	Shri Chandan Sinha, IAS.	Principal Secretary, Forest Department, Government of West Bengal.			
9.	Shri Debashis Sen, IAS.	Member Convener, Apex Advisory Committee & Principal Secretary, Urban Development Department.			



10.	Shri P. Mohan Gandhi, IAS.	District Magistrate, Birbhum.	9434009261	dm-bir@nic.in	17/9/14
11.	Shri Alok Rajoria, IPS.	Superintendent of Police, Birbhum.	9051217042	krishna@kkrishna@gmail.com	17/9/14
12.	D. Gunasekaran Registrar Visva Bharati		9434061641	registrar@visva-bharati.ac.in	18/9/14
13.	Dr (SOP) M M M M Director ASNS Visva Bharati		9434008301	director.pend@visva-bharati.ac.in	18/9/14
14.	Purnima Sankar E.O. S.S.D.A.	Exe. Officer S.S.D.A. Birbhum.	9433400774	ssdab@visva-bharati.ac.in	18/9/14
15.	Subarna Dutta (Pandi) A.P., S.S.D.A.	Asstt. Planner S.S.D.A.	9433322256	ssdab@visva-bharati.ac.in	18/9/14
16.	Sachin Das Bhowmik Visva Bharati	Junior Engineer	9881241335	sachin@visva-bharati.ac.in	18/9/14
17.	Subrata Paul JE2, Estate Office Visva Bharati	Junior Engineer	9434871690	subrata@visva-bharati.ac.in	18/9/14
18.	Aditya Khatun Dy Registrar	Dy Registrar	9434908551	aditya@visva-bharati.ac.in	18/9/14
19.	Nilayam Dasgupta	JS, Panchayat & RD Deptt.	9433307700	nilayam@visva-bharati.ac.in	18/9/14
20.	Dr. P.K. Mishra	Regional Director, Eastern Zonal Agricultural Service Centre, Kolkata	8961517360	pkmishra@visva-bharati.ac.in	18/9/14



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1	NAME	DATE	STATUS
2	WASA HILLMAN CAMPUS		RECEIVED
3	COTLE MILITARY AREA		05-27-60
4	KOPAI SOUTH EAST CAMP		
5	ROAD		
6	RECEIVED		
7	RECEIVED (KOPAI)		
8	KOPAI EAST EAST LINE		
9	LINE		



RECEIVED
UNIVERSITY OF MICHIGAN

Annexure-G

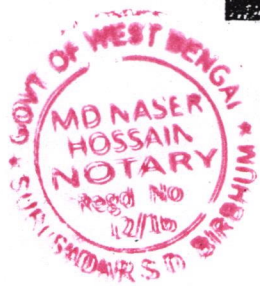
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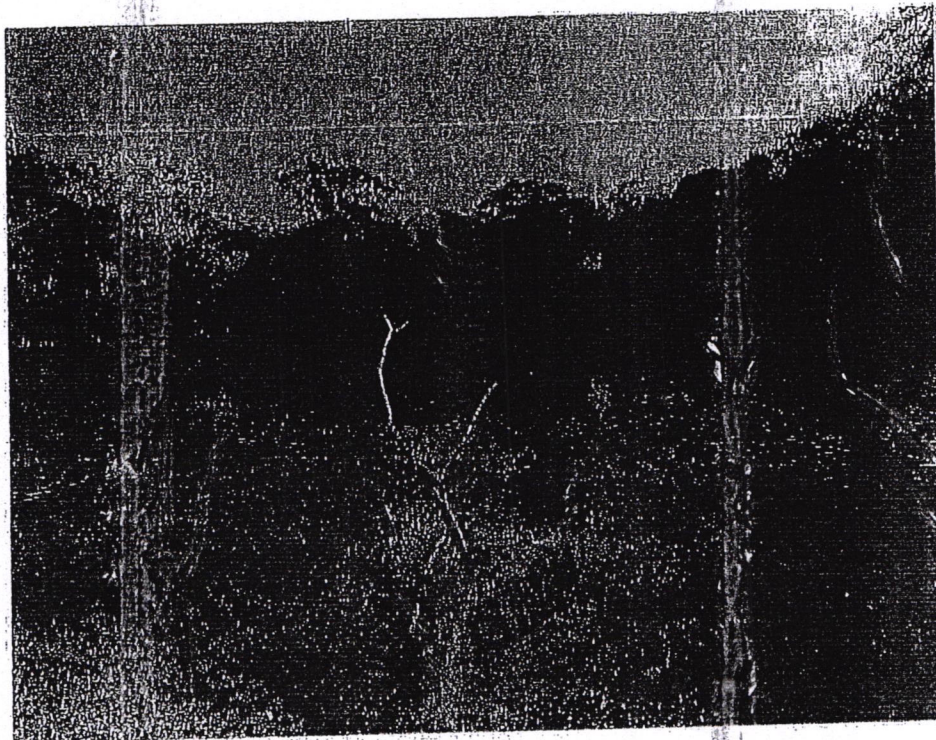
Present condition of Hatipukur as on date 25-02-2025



Present condition of Hatipukur as on date 25-02-2025



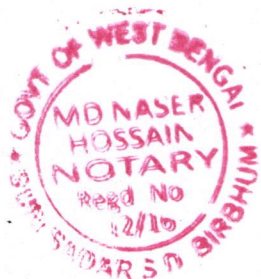
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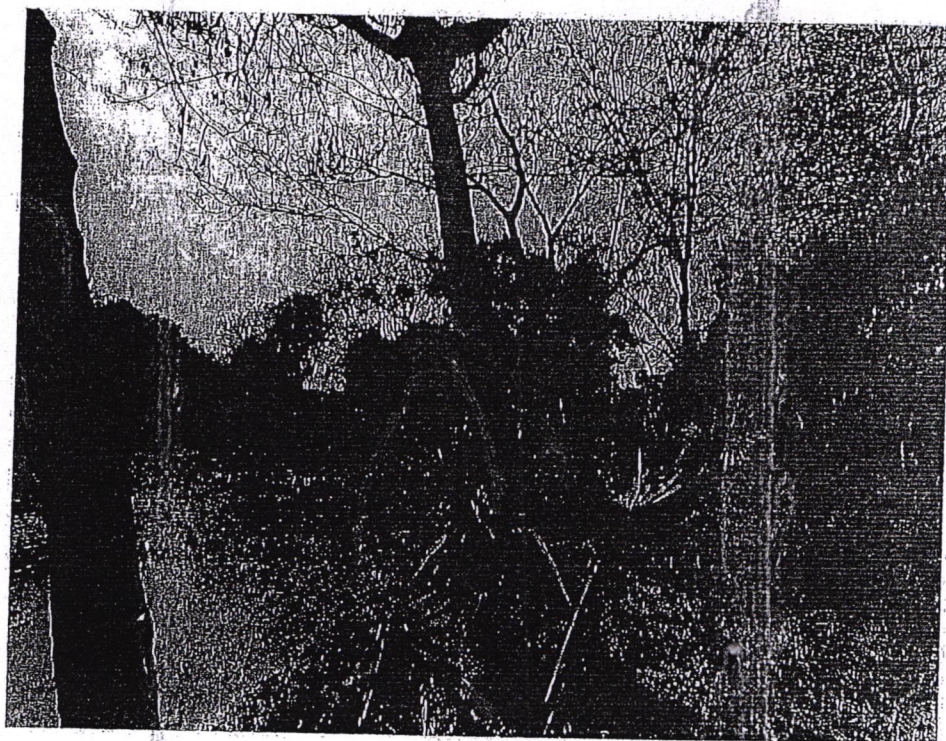


Present condition of Hatipukur as on date 25-02-2025

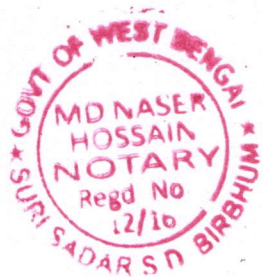


Present condition of Hatipukur as on date 25-02-2025



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Present condition of Hatipukur as on date 25-02-2025



Annexure-H

Notice Inviting Tenders (NIT)

Visva-Bharati
Estate Office



Memo no:- Estate/224/428/24-25

Date: 02-01-2025

Notice Inviting Tender

Joint Registrar, Estate Office, Visva Bharati invites Percentage Rate Bids in prescribed form in Two Bid system (Technical & Financial) for selection of contractor(s) from PWD, CPWD, MES, Railways, and other Statutory Bodies in appropriate classes and also from the contractors working under the above mentioned organization.

Sl. No.	Name of the Work	Estimated Cost excluding GST & LWC (Rs.)	Earnest Money (Rs.)	Time of completion	Tender Processing Fee (Rs.)
1.	Major improvement of Bhubandanga Bandh Water-body 731235	13,86,951.03	30,000.00	90 days	2,000.00

NB:- The estimate mentioned above, however, is given merely as a rough guide. The estimated cost is exclusive of GST and Labour Welfare Cess.

❖ Eligibility Criteria: - As detailed below.

❖ Application procedure: - Online mode in CPP Portal i.e. <https://eprocure.gov.in/> / [eprocure/app](https://eprocure.gov.in/eprocure/app) from 06-01-2025 to 28-01-2025.

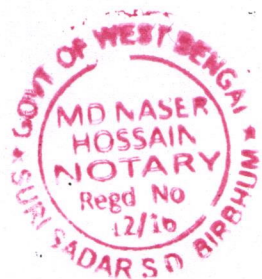
❖ Last date of submission of e-tender: - 29th January, 2025 (12.30 p.m.)

❖ Submission of EMD & Tender processing fee by Demand Draft or online at Estate Office, Visva-Bharati: - 29th January, 2025 (3.30 p.m.)

❖ Opening of tender (tentative): - 30th January, 2025 (11.30 a.m.)

❖ Detailed terms & conditions will be available along with tender papers and also in the notice-board of Estate Office.

❖ Visva-Bharati remains closed on Saturday & Sunday.



Joint Registrar
Estate Office
21/1/25

Joint Registrar
Estate Office
Visva-Bharati



A. Eligibility criteria for two bid system tender:

Technical Eligibility Criteria:-

- Income Tax registration with PAN card in the name of agency / self.
- Registration certificates with address proof of the firm/company and GST details.
- Trade Licence (relevant for providing such services), GST Registration, EPIC (Voter ID card), Aadhaar No.
- The contractors should have their office at Bolpur / Santiniketan.

Financial Eligibility Criteria:-

- The tenderer should have successfully completed a single similar civil work (i.e. restoration / cleaning/ excavation of water-body only) having minimum value of Rs 3, 30,000.00 (rupees three lakh thirty thousand only) under any project of State or Central Govt. depts. / Organizations / Autonomous bodies / Local bodies.
- The tenderer should have successfully completed a single civil work of minimum of Rs 5, 00,000.00 (rupees five lakh only) within last five FY (i.e. from 2019-20 to 23-24).
- The tenderer should have annual turnover of Rs 20.00 lakh in last three FY as evident from audited balance sheet along with Profit & Loss A/c.
- Bank Solvency of at least 20.00 lakhs as on 31-03-2024 in a scheduled commercial bank.

List of documents to be submitted along with Tender:-

- Self-attested copies of documents for Technical & Financial Eligibility criteria as stated above.

NB:- The bidder has to submit completion certificate after completion of works certified by the competent Authority not below the rank of Executive Engineer / Officer / Equivalent.

Tender Processing Fee and Earnest Money Deposit (EMD) as mentioned above are to be paid through Demand Draft in favour of Accounts Officer, Visva Bharati, payable at State Bank of India, Santiniketan Branch, must be enclosed with Technical bid. Tender will be considered cancelled without Cost of tender paper & EMD. No interest is payable on the EMD. EMD of unsuccessful bidders will be released after completion of tender process. EMD of successful bidder will be refunded on receipt of Security Deposit.

DETAILS OF ONLINE PAYMENT

- Beneficiary:- VISVA-BHARATI
- Account no:- 10598447260
- Name of Bank:- State Bank of India, Branch:- Santiniketan, Code:- 02121, IBSC Code:- SBIN0002121

DETAILS OF OFFLINE PAYMENT

Demand Draft in favour of Accounts Officer, Visva Bharati, payable at Santiniketan

MODE OF SUBMISSION OF TENDER

TECHNICAL BID:

- Tender processing fee:- Rs 2,000.00
- Earnest Money Deposit:- Rs. 30,000.00



Joint Registrar
Estate Office
Visva-Bharati

Technical Bid should be submitted as per enclosed form, (Annexure - A) in  <https://eprocure.gov.in/eprocure/app> by the bidder along with the duly signed copy of aforesaid documents /instructions given in the Tender Document and soft copy of DD for Cost of tender processing fee & EMD.

Hard copy of DD for Cost of tender processing fee & EMD need to be sent directly to "The Joint Registrar, Estate Office, Visva-Bharati, Santiniketan, PIN- 731235 in sealed envelope within the stipulated date and time.

FINANCIAL BID:

Bidder should submit financial Bid in the BOQ format available in the CPP Portal <https://eprocure.gov.in/eprocure/app>.

LATE BIDS:

Any Bid received by the office after the deadline for submission of bids, as stipulated above, shall not be considered and will be returned unopened to the bidder.

LAST DATE OF TENDER SUBMISSION: 29th January, 2025 (12.30 p.m.)

BID OPENING PROCEDURE

The Technical Bids containing Major Improvement of Bhubandanga Bandh, Water-body, Santiniketan 731235 shall be opened at the Office of the Joint Registrar (Estate Office) on 30th January, 2025 (11.30 a.m.) by the Tender opening Committee authorized by the competent authority of the University. The financial bids of only those bidders, whose Technical Bids are accepted, shall be opened by the said Committee.

The Competent Authority reserves the right to reject any or all the bids without assigning any reason and the decision of the competent authority of Visva-Bharati shall be final and binding.

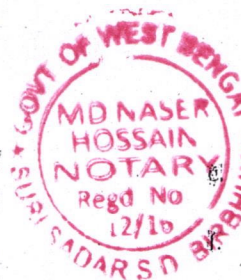
SECTION-I

GENERAL INSTRUCTIONS TO THE TENDERERS AND TERMS & CONDITIONS OF TENDER

- The estimate mentioned above, however, is given merely as a rough guide. The estimated cost is inclusive of GST and Labour Welfare Cess. All estimate of the works were prepared on the basis of PWD Schedule November, 2017 and Unified Schedule of Rates under Irrigation Department GoWB 2018.
- Each tenderer has to fulfil all conditions mentioned in Technical & Financial criteria mentioned above.
- The Tenderer is advised to visit the site and check the Tender papers carefully before submission of tender in epp portal. No claim on account of any error detected later in the tender documents shall be entertained. Illegible tender documents are liable to be rejected in full.
- Each page of this Tender documents must be stamped and signed by the person or persons submitting the Tender in token of his/their having acquainted himself/ themselves and accepted the entire tender documents including various conditions of contract. No page should be removed/detached from the bidding document. Each tender is to be accompanied by photo-copies of the relevant papers: Tender forms not accompanied by copies of authenticated credentials (EPIC card, PAN card, IT / PT, trade licence, GST registration, completion certificate, work order etc as mentioned in the eligibility criteria of the tender notice and if applicable), and original money receipt of earnest money deposit etc, will be treated as cancelled.

The tenderer shall attach the copy of the authorization letter/power of Attorney as the proof of authorization for signing on behalf of the Tenderer.

Visva Bharati would select the lowest bidder among technically qualified tenderers.



20/1/2025

20/01/2025

Joint Registrar
Estate Office
Visva-Bharati

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- g. The intending bidder shall have to deposit Earnest Money of Rs. 30,000.00 in DD payable to Accounts Officer, Visva Bharati, payable at Santiniketan along with the tender document. The unsuccessful tenderers will get their E.M.D. refunded after completion of the tender process. Successful contractor will get his EMD back after depositing of Security Deposit. In case, the Successful contractor fails to deposit Security Deposit within five working days, his/her EMD will be forfeited in full by the University.
 - h. In case, the bidder claims for waiver of bid security (EMD), documentary proof of being registered with Central Purchase Organization or MSME or the concerned Ministry or Department as per GFR 170 must be provided. The Registration must be valid till the bid validity period.
 - i. The successful contractor shall keep security deposit amounting to 10% of quoted & accepted total value of work with the Joint Registrar (Accounts), Visva Bharati, within five working days of receipt of Work Order failing which Work Order shall be treated as cancelled. Security Deposit (without interest) will be returned after successful completion of works and full observance of terms and conditions.
 - j. All Tenderers are hereby explicitly informed that the tenders not meeting the Minimum Eligibility Criteria, not accompanied with Demand Draft for cost of tender paper & EMD of requisite amount/format, or any other requirements, stipulated in the tender documents are liable to be rejected.
 - k. Validity of price bid:- 90 days from date of publication of NIT and rate should be valid till completion of entire works.
 - l. The time allowed for carrying out the work will be specified above from the date of start as defined in work order or from the first date of handing over of site, whichever is later.
 - m. The tender document consisting of plans, specifications, the schedule of quantities of various types of items to be executed and the set of terms and conditions of the contract to be complied with and other necessary documents can be seen on this website.
 - n. Visva-Bharati reserves the right to cancel any or all of the tenders without assigning any reason. University reserves the right to cancel the lowest bid also. If the terms & condition of the quotation becomes vague, incomplete, contradictory and confusing, the offer will be rejected without any explanation.
 - o. The successful contractor has to make an agreement accepting the terms and conditions on non-judicial stamp paper of Rs. 50/-, within 10 working days of receipt of work order. The cost of requisite stamp paper for execution of the deed has to be borne by the contractor / agency.

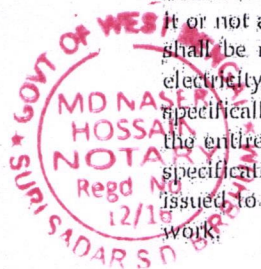
SECTION - II

DETAILED SCOPE OF WORKS

Visva-Bharati, a Central University, an Institute of National Importance, established by the act of Parliament of India (29 of 1951), has two sprawling campuses at Santiniketan and Sriniketan in the district of Birbhum, West Bengal, 731235 and located at a distance of about 2 km. from each other. Bhubandanga Kundh is a water-body having measurement more or less 19.22 acres.

Intending tenderers are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the ground and sub-soil (so far as is practicable) the form and nature of the site, the means of access to the site, the accommodation they may require and in general shall themselves obtain all necessary information as to risks, contingencies and other circumstances which may influence or affect their bid. A tenderer shall be deemed to have full knowledge of the site whether he inspects it or not and no extra charge consequent on any misunderstanding otherwise shall be allowed. The tenderer shall be responsible for arranging and maintaining at his own cost all materials, tools and plants, water, electricity, access, facilities for workers and all other services required for executing the work unless otherwise specifically provided for in the contract documents. Submission of bid by a tenderer implies that he has read the entire tender document including terms and condition and has made himself aware of the scope and specifications of the work to be done and of conditions and rates at which stores, tools and plants etc will be issued to him by the Gov't and local conditions and other factors having a bearing on the execution of the work.

Joint Registrar
Estate Office
Visva-Bharati





SHORT DESCRIPTION OF WORK

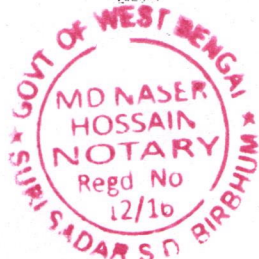
Cleaning and removing solid / semi-solid compact mass formed due to water hyacinth from Bhubandanga Bundh; cleaning and uprooting of weeds bushes from the banks of Bhubandanga Bundh; dismantling as well as construction of outlet of Bhubandanga Bundh including erection of pillars, net etc. as per drawing supplied with the tender paper / work order and direction of the Junior Engineer of Estate Office, Visva Bharati.

Map of Bhubandanga Bundh showing location of works is annexed herewith.

SECTION - III

SALIENT TERMS & CONDITIONS OF CONTRACT FOR MAJOR IMPROVEMENT OF BHUBANDANGA BANDH

- A. While executing the work the contractor should follow strictly the drawing and specifications given. No deviation / alteration in this matter will be entertained and in case there is any deviation / alteration, a penal amount, as decided by the Joint Registrar (Estate) will be deducted from the final bill.
- B. The contractor shall cure the concrete surface and all other masonry works for at least 7 days.
- C. Quality, workmanship & curing of civil works are to be maintained as per direction of Junior Engineers of Estate Office.
- D. The contractor may get part payments in not more than two instalments against at least 50% completion and submission of bill. Full & final payment will be made only after successful completion of the whole work.
- E. The contract is exclusive of all types of taxes, Labour Welfare Cess, GST and transportation charges.
- F. Quoted rate offered by the contractor should be fixed till completion of the job.
- G. The contract is inclusive of supply of manpower, raw materials, tools & plants etc.
- H. The contractor may construct temporary huts for storing materials or accommodating labourers subject to permission by the Joint Registrar (Estate).
- I. Visva-Bharati will not make any arrangement for electricity connection and water. The contractor shall arrange electricity connection, if required at his own cost directly from the WBSEIDCL. Visva-Bharati will give NOC for this, if required. The same principle will apply on supply of water also.
- J. The work should be completed within 90 (ninety) days from the issue date of work order. If the work is not completed within the above period, a penal amount @ 5% of the quoted & accepted amount may be deducted from the final bill or security deposit.
- K. The contractor shall make the site free from rubbish, construction materials, tools, plants etc within the 3 (three) days of completion of the work, failing which the cost of removal of such rubbish etc as well as a penal amount will be realized from the contractor. Joint Registrar (Estate) will not issue completion certificate if the Junior Engineer of the work does not issue "site clearance" certificate to the contractor.
- L. Unless otherwise stated all the measurements as well as works will be carried out as per relevant IS codes.
- M. The University shall not be responsible for any type of loss of items, earth fall due to excessive rainfall, manpower during construction work.
- N. The contractor shall be solely responsible for compliance of all State / Central Acts / rules regarding minimum wages, contract labour and payment of all taxes / duties, local or otherwise.
- O. Judicial Jurisdiction: Bolpur / Suri Court and the Calcutta High Court.
- P. Any dispute arising out of the contract shall be subject to the arbitration of a three member arbitration committee comprising one representative of Visva-Bharati, one representative of the contractor and a senior lawyer practicing at Bolpur Court to be mutually accepted by both parties. No matter referred to and or pending before the arbitration committee shall be subject to any suit or proceeding at any Court of law.



Joint Registrar
Estate Office

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Estate Office
Visva-Bharati

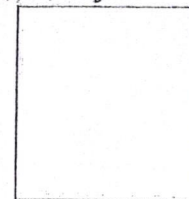
 বিশ্বভারতী
 विश्वभारती
 VISVA-BHARATI

 ESTATE OFFICE



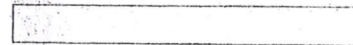
Tender form for Major improvement of Bhubandanga Bandh, waterbody

1. Name of the applicant (s) (in block letters):



Recent Passport size photograph (in case of individual)

2. Father's / Husband's Name(s) :



Signature in full

3. Address & mobile no(s) :
(attach photocopy of address proof) (*)

4. Email id :

5. PAN No :

(attach photocopy of PAN card)

6. AADHAAR No :

(attach photocopy of AADHAR card in case of individual)

7. GST Registration No:

(attach photocopy)

8. Trade Licence No & Issuing Authority:

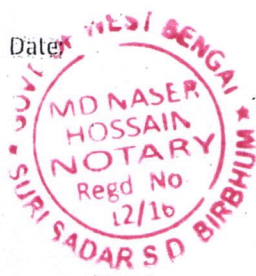
(attach photocopy of Trade Licence)

9. DD No & date (for Tender Processing Fee & Earnest Money Deposit) :

Undertaking

I/ (we) have read the terms and conditions of the contract supplied along with this form and I/ (we) shall abide by them. I/ (we) also understand that in case the works are not completed within stipulated time the contract will be automatically terminated without any prior intimation. My/ (our) security money deposit may be forfeited in part or full, if I/ (we) fail to abide by the terms and conditions. I understand that I have to fulfill, on my own, all statutory obligation (s) relating to registration, licence etc. and that Visva Bharati will have no responsibility in this regard

Date:



Signature of the applicant

(*) (Voter ID / Ration card / Passport / Driving licence / Trade licence etc.)

বিশ্বভারতী
বিশ্বভারতী
VISVA-BHARATI



Annexure A

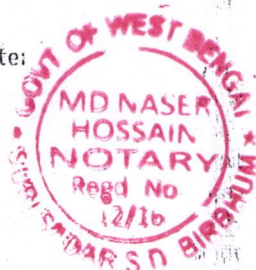


Compliance Certificate for Technical Bid for NIT for Major Improvement of Bhubandanga Bandh, waterbody.

Name of the Bidding Agency:

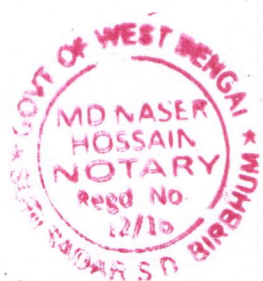
Sl. No.	Terms and Condition of Technical Bid	Submitted (Yes / No)	Remarks (if any)
1	Income Tax registration with PAN card in the name of agency / self.		
2	Registration certificates with address proof in favour of firm/company		
3	GST Registration No		
4	EPIC (Voter ID card) in case of individual		
5	Aadhaar No in case of individual		
6	Trade licence relevant to such services		
7	Completion certificate of a single similar civil work (i.e. restoration / cleaning/ excavation of water-body only) having minimum value of Rs 3, 30,000.00 under any project of State or Central Govt. depts. / Organizations / Autonomous bodies / Local bodies.		
8	Completion certificate of a single civil work having minimum value of Rs 5,00,000.00 within last five FY (i.e. from 19-20 to 23-24FY).		
9	Soft copy of Tender processing fee of Rs.2000.00 in Demand Draft in favour of Accounts Officer, Visva-Bharati, payable at State Bank of India, Santiniketan Branch		
10	Soft copy of Earnest Money Deposit of Rs. 30,000.00 in Demand Draft in favour of Accounts Officer, Visva-Bharati, payable at State Bank of India, Santiniketan Branch. In case of waiver of EMD, documentary proof as stated in clause h of Section I must be provided)		
11	The tenderer should have annual turnover of Rs 20.00 lakh in last three FY as evident from audited balance sheet along with Profit & Loss A/c.		
12	Bank Solvency of at least 20.00 lakhs as on 31-03-2024 in a scheduled commercial bank.		

Date:

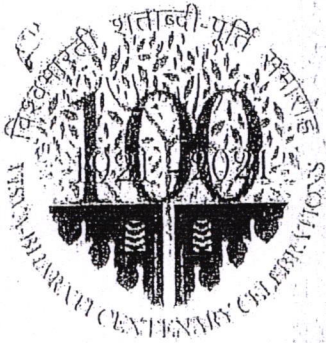


Name and Signature of the Authorized Signatory with Seal

47



कनिष्ठ अभियंता-II (सिविल)
 ज्यूनियर इंजीनियर-II (Civil)
 Estate Officer



विश्वभारती
विश्वभारती
Visva-Bharati



आचार्य: श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक: रवीन्द्रनाथ ठाकुर
Founder: Rabindranath Tagore

उपाचार्य : प्रोफेसर बिनय कुमार सरेन
UPACHARYA (Vice-Chancellor) (Acting)
PROF. BINAY KUMAR SAREN

Memo no:- Estate/161/379/24-25

Date:- 02-12-2024

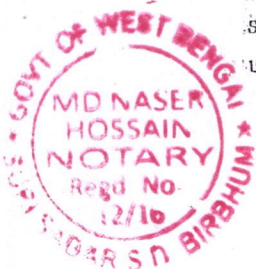
TO WHOM IT MAY CONCERN

Sub: "No objection" for holding *Pous Utsava-2024* in Visva-Bharati premises

This is to certify that Visva-Bharati authority does not have any objection if the *Pous Utsava-2024* is organized by the Santiniketan Trust, subject to the following conditions, from 23 December to 28 December 2024, in the following L.R. plots of mouza - Bolpur (99) under P.S. Bolpur & District Birbhum, which are owned and possessed by Visva-Bharati:

LR Plot No.	Mouza & P.S.
461(part), 472(part), 483(part), 485, 486(part), 656, 657, 669, 660	Bolpur, JL 99 P.S. - Bolpur

1. The *Utsava* will be organized as per the directives given by the Hon'ble National Green Tribunal (NGT) in its judgement/orders dated 01.11.2017, 11.12.2019, 08-02-2023 etc given in OA no 16/2016/EZ, OA no 129 of 2022 (Subhas Datta vs. Visva-Bharati & Ors) and connected miscellaneous/execution applications.
2. All norms prescribed by the West Bengal Pollution Control Board (WBPCB) regarding fairs as notified vide order no 3016-5W-4/2007 dated 7/02/2007 of the WBPCB, shall be adhered to strictly.
3. The Order no 309-IM-2005 dated 01.05.2005 of the WBPCB regarding management of plastic wastes in Visva-Bharati campus shall be strictly adhered to.
4. All stalls should be fire retardant and adequate space should be provided as per Gov't norms for movement of fire-fighting vehicles. As per direction of the Hon'ble NGT, food stalls should be located in an area separated from the other stalls i.e. the fair. Food stalls shall not use any fuel except LPG for cooking food.

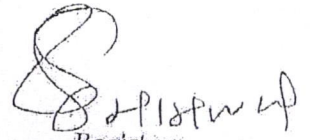


शान्तिनिकेतन, पश्चिम बंगाल, भारत-731235
SANTINIKETAN, WEST BENGAL, INDIA-731235
Website: www.visva-bharati.ac.in

cont'd. P/2

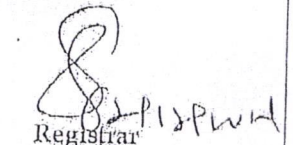
54

5. Loudspeakers shall not be used beyond the sound limit prescribed by the WBPCB.
6. Stalls shall not be permitted/ erected in the vicinity (within 15 feet) of any academic/ administrative & residential building of Visva-Bharati.
7. Necessary permission / NOC should be obtained from the district administration / police / fire services for organizing the fair.
8. As per judgement/order dated 01-11-2017 of the Hon'ble NGT in OA no 16/2016 "The period of Pous Mela may be extended for six days subject to condition that it is wound up without fail on the 7th day." As Such, the mela is to be closed/ wound up on 29-12-2024 and the mela ground is to be restored to its original condition within the midnight of 30-12-2024.
9. Any damage to or defacement of Visva-Bharati's property, will be made good by the Trust at its own cost.

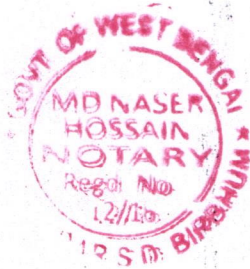

Registrar
Visva-Bharati

Copy to:

1. Sub-Divisional Officer, Bolpur
2. Sub-Divisional Police Officer, Bolpur
3. Environmental Engineer, WBPCB, Durgapur-RO
4. CS to Vice-Chancellor, V.B


Registrar
Visva-Bharati

कुलसचिव (कार्यवाहक)
विश्वभारती
Registrar (Acting)
Visva-Bharati



Analysis Report of Waste Water/Solid samples Inspection Id:

Identification Code: 010720253841

Analysis Done At:



WEST BENGAL POLLUTION CONTROL BOARD

Durgapur Regional Laboratory, Paribesh Bhawan, Durgapur-713 216

Mr. A. K. Dey, EE (In-Charge) & Mr. C. Dawn, AEE (DRO)

Sample Collected by (First name only in short)

(As indicate in the label affixed to the sample container)

Date=> 01/07/2025

Office Code=>

Name of Unit / Source: Kopai South Main Canal

Address Shyambati Bridge, Birbhum - 731204

Sl.	Sampling Details (Collection/Discharge)
-----	---

T#/UH	Collection Time
1/1	10:00
2/1	10:00
3/1	10:00
4/1	10:00
5/1	10:00
6/1	10:00
7/1	10:00
8/1	10:00
9/1	10:00
10/1	10:00
11/1	10:00
12/1	10:00
13/1	10:00
14/1	10:00
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96/1	10:00
97/1	10:00
98/1	10:00
99/1	10:00
100/1	10:00

1 Below Shyambati Bridge

NA 15:55

^aTreated / Untreated

Parameters	Treated / Untreated	
	Sample Serial Number	
	1	2
pH	8.74	
COD	24.00	
BOD	3.60	
FC	4000.00	

*All Parameters expressed in mg/l excepting pH, FC in MPN / 100ml

BDL : Below Detectable Limit, NT : Not Traceable , NE : Not Exerted, N.A. : Not Applicable , ND: Not Done

Remarks:

07/07/2025

Date of Reporting

Winters
02/07/25

Prepared by

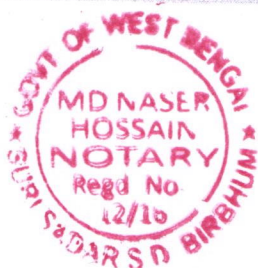
Watkins - 07/07/2025

Checked by _____

Bangor
07/07/2017

Signature of In-Charge, DRL

- Copy to: 1. OSD - Operation & Execution, WBPCB
2. Chief Scientist, WBPCB
3. Env. Engineer (DRO) / Env. Engineer (ARO), WBPCB
4. Industry



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA.

Original Application No. 50/2025/EZ

In the matter of:

Asim Kumar Banerjee

...Applicant

Versus

The State of West Bengal & Ors.

...Respondent (s)

COMMITTEE REPORT ON
AFFIDAVIT FILED BY THE
DISTRICT MAGISTRATE, BIRBHUM.

Mr. Rajib Ray

Advocate

Bar Association Room No. 13,

High Court at Calcutta

Mobile No.9830132729/7980422764

E-mail: rajib.ray.official23@gmail.com